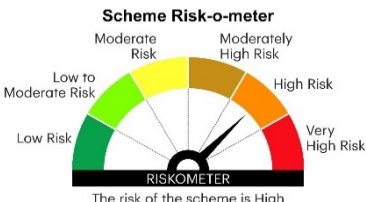
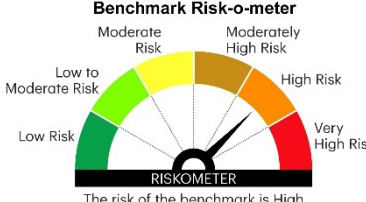


SCHEME INFORMATION DOCUMENT

Invesco India Gold Exchange Traded Fund (An open ended scheme tracking returns provided by investment in physical gold) (Scrip Code: NSE - IVZINGOLD; BSE - 533172)

This product is suitable for investors who are seeking*:	Scheme Riskometer	Benchmark Riskometer
- capital appreciation over long term - generate returns that closely correspond to the returns provided by investment in physical gold in the domestic market, subject to tracking error. *Investors should consult their financial advisers if in doubt about whether the product is suitable for them.		Price of Gold 

Continuous Offer for Units at NAV based prices

Mutual Fund	Invesco Mutual Fund
Asset Management Company	Invesco Asset Management (India) Private Limited
Trustee Company	Invesco Trustee Private Limited
Address	2101-A, 21 st Floor, A Wing, Marathon Futurex, N.M. Joshi Marg, Lower Parel, Mumbai - 400 013.
Name of the Sponsor	Invesco Hong Kong Limited
Website	www.invescomutualfund.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Invesco Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.invescomutualfund.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website (www.invescomutualfund.com).

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated May 30, 2025.

TABLE OF CONTENTS

SECTION I	4
PART I - HIGHLIGHTS / SUMMARY OF THE SCHEME	4
PART II - INFORMATION ABOUT THE SCHEME	9
A. Asset Allocation Pattern	9
B. Where will the scheme invest?	10
C. Investment Strategy	10
D. Benchmark Index	11
E. Fund Managers For The Scheme	11
F. How is the scheme different from existing schemes of the mutual fund?	12
G. How has the scheme performed?	12
H. Additional Scheme Related Disclosures	12
Part III. OTHER DETAILS	13
A. Computation of NAV	13
B. New Fund Offer (NFO) Expenses	15
C. Annual Scheme Recurring Expenses	15
D. Load Structure	18
SECTION II	19
I. INTRODUCTION	19
A. Definition / interpretation	19
B. Risk Factors	19
C. Risk Mitigation Strategies	23
II. INFORMATION ABOUT THE SCHEME	23
A. Where will the scheme invest	23
B. Investment Restrictions	23
C. Fundamental Attributes	26
D. Principles of incentive structure for market makers	27
E. Other Scheme Specific Disclosures	27
III. OTHER DETAILS	42
A. Periodic Disclosures	42
B. Transparency / NAV Disclosure	43
C. Transaction Charges and Stamp Duty	44
D. Associate Transactions	44
E. Taxation	44
F. Rights of Unitholders	44
G. List of official points of acceptance	45
H. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations	45

Disclaimer of National Stock Exchange of India Ltd. (NSE)

As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/114224-A dated July 29, 2009 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's Units are proposed to be listed subject to, the Mutual Fund fulfilling the various criteria for listing.

The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's Units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any Units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

➤ **Disclaimer of BSE Ltd.**

BSE Limited ("the Exchange") has given vide its letter dated January 15, 2010 permission to Mutual Fund to use the Exchange's name in this scheme information document as one of the Stock Exchanges on which the Mutual Fund's Units are proposed to be listed. The Exchange has scrutinized this scheme information document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to Mutual Fund. The Exchange does not in any manner:-

1. warrant, certify or endorse the correctness or completeness of any of the contents of this scheme information document; or
2. warrant that this scheme's units will be listed or will continue to be listed on the Exchange; or
3. take any responsibility for the financial or other soundness of this Mutual Fund, its promoters, its management or any scheme or project of this Mutual Fund;

and it should not for any reason be deemed or construed that this scheme information document has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of Invesco India Gold Exchange Traded Fund of this Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

SECTION I

PART I - HIGHLIGHTS / SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the Scheme	Invesco India Gold Exchange Traded Fund
II.	Category of the Scheme	ETF
III.	Scheme type	An open ended scheme tracking returns provided by investment in physical gold.
IV.	Scheme Code	INVM/O/O/GET/10/01/0018
V.	Investment Objective	To generate returns that closely correspond to the returns provided by investment in physical gold in the domestic market, subject to tracking error. There is no assurance that the investment objective of the Scheme will be achieved.
VI.	Liquidity / Listing of units	The Units of the Scheme are listed on the Capital Market Segment of the National Stock Exchange of India Ltd. (NSE) and BSE Limited (BSE). The Units can be purchased / sold during the trading hours of the Stock Exchange(s) like any other publicly traded stock. The price of Units on the Stock Exchange(s) will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment, although Units are normally traded in round lots of 1 Unit. Further, the AMC/Mutual Fund may at its sole discretion list Units of the Scheme on any other recognized Stock Exchange(s). In addition to purchase and sale of Units on Stock Exchange(s), only Market Maker can directly subscribe to or redeem the Units of the Scheme with the Mutual Fund in Creation Units size on all Business Days. Large Investors can directly subscribe / redeem with AMC for the amount greater than Rs. 25 Crores. In case of subscription by the large investors, execution value of underlying physical gold (i.e. portfolio deposit) will be considered rather than application amount to meet the regulatory requirements of minimum amount of greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025. - Schemes managed by Employee Provident Fund Organisation, India and - Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961. From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores. Under normal circumstances, the AMC will dispatch / transfer redemption or repurchase proceeds within 3 Business Days from the date of acceptance of redemption or repurchase requests or repurchase at the Official Points of Acceptance. However, in case of exceptional circumstances prescribed by AMFI vide it's letter no. AMFI/35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023, in consultation with SEBI, redemption or repurchase proceeds shall be transferred / dispatched to Unitholders within the time frame prescribed for such exceptional circumstances. In case the redemption proceeds are not transferred within 3 Business Days of the date of receipt of valid redemption request, the AMC will pay interest @ 15% p.a. or such other rate as may be prescribed from time to time.

		Please refer to para “Creation Units”, “Subscription / Redemption of Units directly with the Mutual Fund”, “Settlement of Purchase / Sale of Units of the Scheme on NSE” and “Rolling Settlement” for further details.					
VII.	Benchmark	<table><tr><td>Benchmark Index</td><td>Justification</td></tr><tr><td>Price of Gold</td><td>Since, the Scheme would primarily invest in physical gold, the said benchmark is most suitable for comparing the performance of the Scheme.</td></tr></table>		Benchmark Index	Justification	Price of Gold	Since, the Scheme would primarily invest in physical gold, the said benchmark is most suitable for comparing the performance of the Scheme.
Benchmark Index	Justification						
Price of Gold	Since, the Scheme would primarily invest in physical gold, the said benchmark is most suitable for comparing the performance of the Scheme.						
VIII.	NAV Disclosure	The AMC shall prominently disclose the NAVs of the Scheme under a separate head on the website of the Fund (www.invescomutualfund.com) and on the website of AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. The AMC will also calculate intra-day indicative NAV i.e. the per unit NAV based on the current market value of the portfolio of the Scheme during the trading hours and disclose the same on a continuous basis on the stock exchanges where the units of the Scheme are listed as well as on its website. (Currently the National Stock Exchange of India Limited (‘NSE’) and Bombay Stock Exchange Ltd. (‘BSE’)). Intra-day indicative NAV will be based on the latest available data for gold and may either be static or dynamic depending upon the availability of the underlying price. Intra-day indicative NAV will not have any bearing on the creation or redemption of units directly with the AMC by the Market Makers and Large Investors. For more details on NAV disclosure, refer to the details in Section II.					
IX.	Applicable timelines	The applicable timelines for Dispatch / Transfer of redemption proceeds is as follows: Dispatch / Transfer of redemption proceeds: within 3 working days from the date of acceptance of redemption or repurchase requests at the Official Points of Acceptance. Dispatch / Transfer of IDCW: within 7 working days from record date.					
X.	Plans and Options	None					
XI.	Load Structure	Exit Load[^]: Nil [^]Exit Load charged, if any, will be credited back to the Scheme, net of Goods & Services Tax For more details on Load Structure, refer to the section ‘Load Structure’.					
XII.	Minimum Application Amount	<u>On Continuous basis</u> <u>Creation Units</u> Creation Unit is fixed number of Units of Scheme which is exchanged against a predefined quantity of physical gold (of prescribed purity) called ‘Portfolio Deposit’ and ‘Cash Component.’ The facility of creating units in Creation Unit size is available only to the Market Maker. The number of units of the Scheme that Market Maker can create in exchange of the Portfolio Deposit and Cash Component is 1,000 units and in multiples thereof. The AMC reserves the right to change the Creation Unit size from time to time.					
XIII.	Minimum Additional Amount	Subscription / Redemption of Units directly with Mutual Fund Units of the Scheme in less than Creation Unit size cannot be subscribed / redeemed directly with the Fund. Further, Large Investors can Subscribe / Redeem directly with AMC only for the amount greater than Rs. 25 Crores.					
XIV.	Minimum Redemption / switch-out amount	However, pursuant to para 3.6.2.2 of SEBI Master Circular dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.					

		1. Schemes managed by Employee Provident Fund Organisation, India and 2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961. From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores. Market Makers can subscribe to or redeem the Units of the Scheme directly with the Mutual Fund only in Creation Unit Size (presently 1,000 Units) and in multiples thereof at Applicable NAV in exchange of Portfolio Deposit and Cash Component. However, in case of the following scenarios investors can directly approach the AMC for redemption of units of the Scheme for transaction of upto Rs. 25 crores without payment of any exit load: i. Traded price (closing price) of the Units of the Scheme is at discount of more than 1% to the day end NAV for 7 continuous trading days, or ii. No quotes for the Units of the scheme are available on NSE for 3 consecutive trading days, or iii. Total bid size on the exchange is less than half of creation unit size daily, averaged over a period of 7 consecutive trading days. The intimation of the same will be displayed on our website (www.invescomutualfund.com). Purchase / Sale of Units on Stock Exchange The price of the Units on the Stock Exchange will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment although Units are purchased /sold in round lots of 1 Unit.		
XV.	Stock lending/short selling	The Scheme will not engage in securities lending and short selling of securities.		
XVI.	How to Apply and other details	Application form and Key Information Memorandum may be obtained from Official Points of Acceptance (OPAs) / Investor Service Centres (ISCs) of the AMC or RTA or Distributors or can be downloaded from our website www.invescomutualfund.com. The list of the OPA / ISC are available on our website as well. Also, please refer to para “Subscription / Redemption of Units directly with the Mutual Fund”, “Procedure of Subscribing Units of the Scheme for Portfolio Deposit (gold) directly with the Mutual Fund” and “Procedure of Redeeming Units of the Scheme for Gold directly with the Mutual Fund” and “Section II” for further details.		
XVII.	Investor services	Contact details for general service requests:<table><tr><td>For AMC Invesco Asset Management (India) Pvt. Ltd. 2101-A, A Wing, 21st Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013 Tel: +91 22 67310000 Fax: +91 22 23019422 E-mail: mfservices@invesco.com </td><td>For RTA KFin Technologies Ltd. Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032 Tel No.: 1800 309 4034 E-mail: mfservices@invesco.com </td></tr></table> Contact details for complaint resolution: Investors can contact at the addresses given above for complaint resolution. They can also address their complaints to Mr. Surinder Singh Negi - Director & Head - Operations and Customer Services at the address of AMC given above. Further, investors may also approach SEBI for redressal of their complaints / grievances. Investors may lodge their complaints through SCORES (SEBI Complaints Redress System - https://scores.sebi.gov.in) or Online Dispute Resolution Portal (“ODR Portal”)	For AMC Invesco Asset Management (India) Pvt. Ltd. 2101-A, A Wing, 21st Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013 Tel: +91 22 67310000 Fax: +91 22 23019422 E-mail: mfservices@invesco.com	For RTA KFin Technologies Ltd. Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032 Tel No.: 1800 309 4034 E-mail: mfservices@invesco.com
For AMC Invesco Asset Management (India) Pvt. Ltd. 2101-A, A Wing, 21st Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013 Tel: +91 22 67310000 Fax: +91 22 23019422 E-mail: mfservices@invesco.com	For RTA KFin Technologies Ltd. Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032 Tel No.: 1800 309 4034 E-mail: mfservices@invesco.com			

		(https://smartodr.in/login) to resolve the grievances through online conciliation and online arbitration. For details, please refer to SAI.
XVIII.	Special product facility available /	The Scheme offers facility to allow application via electronic mode subject to terms and conditions stipulated by the AMC. For further details of above special products / facilities, kindly refer SAI.
XIX.	Weblink	TER for last six months and Daily TER - https://invescomutualfund.com/about-us?tab=Statutory&active=ExpenseRatioDisclosure Factsheet - https://invescomutualfund.com/literature-and-form?tab=Factsheets

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY**It is confirmed that:**

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf were complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) The AMC has complied with the compliance checklist applicable for Scheme Information Documents and there are no deviations from the regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that Invesco India Gold Exchange Traded Fund approved by them is a new product offered by Invesco Mutual Fund and is not a minor modification of any existing scheme/fund/product.

For Invesco Asset Management (India) Pvt. Ltd.
(Investment Manager to Invesco Mutual Fund)

Sd/-
Suresh Jakhotiya
Head - Compliance

Place: Mumbai
Date: May 30, 2025

PART II - INFORMATION ABOUT THE SCHEME

A. Asset Allocation Pattern

Under normal circumstances, the asset allocation of the Scheme would be as follows:

Instruments	Indicative Allocations (% of total assets)	
	Minimum	Maximum
Physical gold	95	100
Debt & Money Market Instruments	0	5

Note: The Scheme may invest in warehouse receipts and other instrument having gold as underlying and Units of international gold linked ETF, as and when permitted by SEBI.

Para 3.2 of SEBI Master Circular dated June 27, 2024 has designated Gold Monetisation Scheme (GMS) of banks as gold related instruments and has allowed investment in GMS by Gold Exchange Traded Funds.

After ensuring necessary compliance with Para 3.2 of SEBI Master Circular dated June 27, 2024, the Scheme may invest in GMS of banks upto 20% of total assets under management of the scheme or such other limit as may be permitted from time to time.

The Scheme shall have exposure to following instruments as per the percentages prescribed below and such percentages may vary subject to applicable circulars as amended from time to time:

Sl. No.	Type of instrument	Percentage of exposure	Circular references
1.	Securitized Debt	Upto 5% of the net assets of the Scheme	Para 12.15 of SEBI Master Circular dated June 27, 2024
2.	Mutual Fund Units	Upto 5% of net assets at fund house level	Clause 4 of Seventh Schedule of SEBI MF Regulations
3.	Debt Instruments having Structured Obligation (SO rating) and / or Credit Enhancements (CE rating)	Upto 10% of debt portfolio of the Scheme	Para 12.3 of SEBI Master Circular dated June 27, 2024
4.	Short term deposits of all the Scheduled Commercial Banks (pending deployment)	Upto 5% of net assets of the Scheme	Para 12.16 of SEBI Master Circular dated June 27, 2024 and as per Asset Allocation table.
5.	Triparty repo (TREPS) on Government securities or treasury bills	Upto 5% of net assets of the Scheme	As per Asset Allocation table
6.	Unrated Debt Instruments	Upto 5% of net assets of the Scheme	Para 12.1.5 of SEBI Master Circular dated June 27, 2024
7.	Unlisted non-convertible debentures	Upto 10% of the debt portfolio of the Scheme	Para 12.1.1 of SEBI Master Circular dated June 27, 2024

The Scheme will not invest in following instruments:

Sl. No.	Type of Instrument
1.	Foreign Securitized Debt
2.	ReITS and InVITS
3.	Credit Default Swaps
4.	Repo in Corporate Debt Securities
5.	Securities Lending and Borrowing
6.	Overseas Securities
7.	Debt instruments having special features i.e. Additional Tier I (AT1) / Perpetual Bonds and Tier II Bonds
8.	Derivatives

Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. Point 67 of Policy Related emails issued by SEBI Master Circular dated June 27, 2024 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities.

The Scheme may enter into repos/reverse repos other than repo transactions in corporate debt securities as may be permitted by RBI. From time to time, the Scheme may hold cash. A part of the net assets may be invested in the Triparty repo (TREPS) on Government securities or treasury bills or repo or in an alternative investment as may be provided by RBI to meet the liquidity requirements.

Subject to the SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute. These proportions can vary substantially depending upon the perception of the Fund Manager; the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the investment pattern will be for short term and for defensive considerations only.

B. Where will the scheme invest?

The corpus of the Scheme will be invested in:

1. Physical Gold, Instruments having gold as underlying, warehouse receipts and other permitted securities linked to gold prices and units of international Gold ETFs, other instruments as and when permitted by SEBI.
2. Gold Monetisation Scheme (GMS) of banks
3. Debt and money market instruments
4. Debt Instruments having Structured Obligation (SO rating) and / or Credit Enhancements (CE rating)
5. Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of the Scheduled Commercial Banks, subject to guidelines and limits specified by SEBI.

For details, refer Section II.

C. Investment Strategy

The fund will be managed passively with investments in physical gold and will endeavor to track the performance and yield of its underlying asset viz. gold.

Investments in physical gold will be made regardless of any investment merit. The fund intends to follow a fully invested approach and will have a minimum exposure of 95% of its assets in gold and gold bullion at all times.

The fund may buy and sell gold at different points of time during the trading session which may or may not correspond to the closing price of gold, maintain cash to meet its liquidity requirement which may result in the Scheme having tracking error and to that extent the performance of the Scheme may not commensurate with the performance of its underlying asset.

The Tracking Error based on past one year rolling data shall not exceed 2%. In case the tracking error of the Scheme exceeds 2% due to unavoidable circumstances in the nature of force majeure which are beyond the control of the AMC, then the same will be brought to the notice of the Trustees with the corrective action by the AMC.

The Scheme may also invest in the instrument having gold as underlying, as and when permitted by SEBI. Warehouse receipts and other permitted securities linked to gold prices and Units of International Gold ETF are some of the instruments in which the Scheme may invest as and when permitted by SEBI.

RISK CONTROL

Risk is an inherent part of the investment function. Effective risk management is critical to fund management for achieving financial soundness. Investments by the Scheme shall be made as per the investment objectives of the Scheme and provisions of SEBI regulations. AMC has incorporated adequate safeguards to manage risk in the portfolio construction process. Risk control would involve managing risk in order to keep it in line

with the investment objective of the Scheme. The risk control process involves identifying the risk and taking proper measures for the same. Risk such as Liquidity risk, volatility risk, Interest rate risk and such other risk can be partly mitigated through diversification, staggering of maturities, as well as internal controls. The Scheme may also use various derivatives products in accordance with the scheme objective and within the regulatory restriction for the purpose of trading, hedging and portfolio balancing from time to time, with an attempt to protect the value of the portfolio and enhance Unitholders' interest. While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that this risk would be completely eliminated.

PORTFOLIO TURNOVER

The Scheme being an open ended scheme, it is expected that there would be a number of Subscriptions and Redemptions on a daily basis by Market Maker and Large Investors that may require purchase or sale of gold. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

D. Benchmark Index

Benchmark Index	Justification
Price of Gold	Since, the Scheme would primarily invest in physical gold, the said benchmark is most suitable for comparing the performance of the Scheme.

The Trustee / AMC reserve the right to change the benchmark for evaluation of performance of the Scheme from time to time in conformity with the investment objective and appropriateness of the benchmark subject to the SEBI Regulations and other prevailing guidelines.

E. Fund Managers For The Scheme

Name	Age (Yrs)	Educational Qualifications	Total number of years of experience	Tenure for which Fund Manager has been managing the Scheme	Assignments held during the last 10 years
Mr. Krishna Cheemalapati	54 years	B.E. (ECE), PGDBA, CFA (ICFAI, Hyderabad)	More than 26 years of experience in Fixed Income market	2 months	January 18, 2011 - till date Invesco Asset Management (India) Pvt. Ltd.

Other Schemes managed by Fund Manager(s):

Name of the Scheme	Fund Manager
Invesco India Low Duration Fund	Mr. Krishna Cheemalapati and Mr. Vikas Garg
Invesco India Money Market Fund	
Invesco India Ultra Short Duration Fund	
Invesco India Gilt Fund	
Invesco India Banking and PSU Fund	Mr. Vikas Garg and Mr. Krishna Cheemalapati
Invesco India Medium Duration Fund	
Invesco India Credit Risk Fund	
Invesco India Corporate Bond Fund	
Invesco India Nifty G-sec Jul 2027 Index Fund	Mr. Krishna Cheemalapati and Mr. Gaurav Jakhotia
Invesco India Nifty G-sec Sep 2032 Index Fund	
Invesco India Gold ETF Fund of Fund	Mr. Krishna Cheemalapati
Invesco India Liquid Fund	Mr. Prateek Jain and Mr. Krishna Cheemalapati
Invesco India Overnight Fund	
Invesco India Aggressive Hybrid Fund	Mr. Dhimant Kothari, Mr. Hiten Jain (for equity investments) and Mr. Krishna Cheemalapati (for debt investments)

Invesco India Equity Savings Fund	Mr. Dhimant Kothari, Mr. Amit Nigam (for equity investments), Mr. Deepak Gupta (For Arbitrage) and Mr. Krishna Cheemalapati (for debt investments)
Invesco India Balanced Advantage Fund	For Equity: Mr. Dhimant Kothari & Mr. Amit Ganatra For Debt: Mr. Krishna Cheemalapati
Invesco India Multi Asset Allocation Fund	Mr. Taher Badshah (Asset Allocation & Equities), Mr. Dhimant Kothari (Equities) & Mr. Krishna Cheemalapati (Fixed Income & Gold/Silver ETFs)

F. How is the scheme different from existing schemes of the mutual fund?

Sr. No.	Scheme Name	Website Link
1.	Invesco India Nifty 50 Exchange Traded Fund	https://www.invescomutualfund.com/literature-and-form?tab=Scheme
2.	Invesco India Gold Exchange Traded Fund	

G. How has the scheme performed?

The performance of the Scheme as on March 31, 2025 is as follows:

Performance of the Scheme (as on March 31, 2025)

Particulars	1 Year	3 Years	5 Years	Since Inception
Invesco India Gold Exchange Traded Fund	31.05%	18.64%	14.35%	10.74%
Price of Gold	32.32%	19.59%	15.17%	11.69%



Past performance may or may not be sustained in future.

Returns for 1 year are absolute. Returns > 1 year are compounded annualized returns & inception date is deemed to be date of allotment. Date of allotment : March 12, 2010.

H. Additional Scheme Related Disclosures

- Scheme's Portfolio Holding (Top 10 holding and fund allocation towards various sectors):**
<https://www.invescomutualfund.com/literature-and-form?tab=Complete>
- Top 7 issuers, stocks, groups and sectors**
<https://www.invescomutualfund.com/literature-and-form?tab=Complete>
- Portfolio Disclosure:**
 - Monthly - <https://www.invescomutualfund.com/literature-and-form?tab=Complete>
 - Half yearly: <https://www.invescomutualfund.com/literature-and-form?tab=HalfYearlyHoldings>
- Aggregate investment in the Scheme by Fund Manager(s) of the Scheme (as on March 31, 2025)**

Category of Persons	Net Value		Market Value (in Rs.)
	Units	NAV per unit	
Krishna Cheemalapati	Nil	Nil	Nil

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

5. Investments of AMC in the Scheme

Provisions of Regulation 25(16A) of the Regulations with respect to seed capital investments are not applicable to the Scheme. However, the investments made by the AMC as mandated under prevailing Regulation 28 shall be maintained at all points of time till the Scheme is wound up. Further, the AMC may invest in the Scheme, subject to the SEBI (MF) Regulations.

As per the existing SEBI (MF) Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

Website link to review details of investments by the AMC in the Scheme is as follows:

<https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

Part III. OTHER DETAILS

A. Computation of NAV

The Net Asset Value (NAV) per Unit of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation day. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

The Net Assets Value (NAV) per unit Units of the Scheme shall be calculated by either of the following methods shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's Investments} + \text{Current Assets including Accrued Income} - \text{Current Liabilities and Provisions}}{\text{No. of Units outstanding under Scheme on the Valuation Day}}$$

Or

$$\text{NAV (Rs.)} = \frac{\text{Unit Capital + Reserves and Surplus}}{\text{No. of Units outstanding under the Scheme on the Valuation Day}}$$

Illustration of Computation of NAV:

The computation of NAV per unit using various components is explained as follows:

Particulars	Amount in Rs.
Market or Fair Value of Scheme's Investments(A)	602,43,72,000
Add: Current Assets including Accrued Income(B)	75,34,345.00
Less: Current Liabilities and Provisions(C)	2,65,33,223
Net Assets (A+B-C)	600,53,73,122

No. of Units outstanding under Scheme on the Valuation Day: 10,00,000.

The NAV per unit will be computed as follows:

$$600,53,73,122 / 10,00,000 = \text{Rs. } 6,005.3731 \text{ p.u. (rounded off to four decimals)}$$

For other details such as policies w.r.t computation of NAV, rounding off, investment in foreign securities, procedure in case of delay in disclosure of NAV etc. refer to SAI.

Methodology for calculation of sale and re-purchase price of the units:

- Ongoing price for subscription (purchase) / redemption by investors

Units of the Scheme in less than Creation Units size cannot be purchased from/redeemed directly with the Fund and can be purchased/ sold only on the Stock Exchange(s) where the Units are listed. However, Large Investors can subscribe / redeem directly with AMC for the amount greater than Rs. 25 Crores.

However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.

1. Schemes managed by Employee Provident Fund Organisation, India and
2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961.

From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores.

Ongoing price for subscription by Market Maker will be at Applicable NAV and redemption will be at Applicable NAV minus applicable Exit Load.

Sale / Subscription Price:

Purchase Price = Applicable NAV

Example: The applicable NAV of the Scheme is Rs. 11.00 p.u. Since Entry load is not applicable, the sale / subscription price will be calculated as follows:

$$\begin{aligned}
 \text{Sale / Subscription Price} &= \text{Applicable NAV} \times (1 + \text{Entry Load}) \\
 &= \text{Rs. } 11 \times (1 + 0) \\
 &= \text{Rs. } 11.00 \times 1 \\
 &= \text{Rs. } 11.00
 \end{aligned}$$

Further, for subscription / redemption by the Market Maker and large investors directly with the Fund / AMC for cash, Intra-Day NAV will be applicable.

The investors should also note that stamp duty at the applicable rate will be levied on applicable transactions i.e. purchase, switch-in, IDCW reinvestment, instalment of Systematic Investment Plan, Systematic Transfer Plan. Accordingly, pursuant to levy of stamp duty, the number of units allotted will be lower to that extent. For more details & impact of stamp duty on number of units allotted, please refer SAI.

Repurchase / Redemption Price

Redemption Price = Applicable NAV * (1 - Exit Load, if any)

Example 1: The applicable NAV of the Scheme is Rs. 11.00 p.u. If the applicable Exit Load at the time of investments is 1%, then the repurchase / redemption price will be calculated as follows:

$$\begin{aligned}
 \text{Repurchase / Redemption Price} &= \text{Applicable NAV} \times (1 - \text{Exit Load}) \\
 &= \text{Rs. } 11.00 \times (1 - 0.01) \\
 &= \text{Rs. } 11.00 \times 0.99 \\
 &= \text{Rs. } 10.89
 \end{aligned}$$

Example 2: The applicable NAV of the Scheme is Rs. 11.00 p.u. If the applicable Exit Load at the time of investment is Nil, then the repurchase / redemption price will be calculated as follows:

$$\begin{aligned}
 \text{Repurchase / Redemption Price} &= \text{Applicable NAV} \times (1 - \text{Exit Load}) \\
 &= \text{Rs. } 11.00 \times (1 - 0) \\
 &= \text{Rs. } 11.00 \times 1 \\
 &= \text{Rs. } 11.00
 \end{aligned}$$

B. New Fund Offer (NFO) Expenses

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid, marketing and advertising, registrar expenses, printing and stationery, bank charges etc.

As per SEBI Regulations, New Fund Offer Expenses were not charged to the Scheme.

C. Annual Scheme Recurring Expenses

These are the fees and expenses for operating the Scheme. These expenses include investment management and advisory fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 1.00% of the daily net assets of the Scheme will be charged to the scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the Fund.

Expense Head	% of daily Net Assets (Estimated p.a.)
Investment Management & Advisory Fee	Upto 1.00
Fees & Expenses of Trustees	
Audit Fees	
Custodian Fees	
Registrar & Transfer Agent Fees including cost of providing account statement / IDCW / redemption cheques / warrants	
Marketing & Selling Expenses including Agents Commission**	
Costs related to investor communications	
Costs of fund transfer from location to location	
Cost of Statutory Advertisements	
Cost towards investor education & awareness (5% of total TER charged to the Scheme, subject to maximum of 0.5 bps of AuM.)	
Recurring expenses towards storage and handling of gold	
Payment towards brokerage & transaction cost over and above 12 bps for cash market trades	
Goods & Services Tax on expenses other than investment and advisory fees***	
Goods & Services Tax on brokerage and transaction cost	
Maximum Total expenses ratio (TER) permissible under Regulation 52 (6) (b)	Upto 1.00
Additional expenses under Regulations 52(6A)(c)#	Upto 0.05
Additional expenses for gross new inflows from specified cities	Upto 0.30

#these expenses will not be charged if exit load is not levied / not applicable to the Scheme.

In addition to the expenses mentioned in table above, brokerage and transaction costs incurred for the purpose of execution of trade upto 0.12% (12 bps) of value of trade in case of cash market transaction shall also be charged to the Scheme (as provided in Regulation 52(6A) (a) of the Regulations).

** For payment of Agents Commission, MF / AMC shall adopt full trail model of commission without payment of any upfront commission or upfronting of any trail commission, directly or indirectly, in cash or kind, through sponsorships, or any other route.

***Goods & Services Tax on investment and advisory fees will be in addition to maximum limit as mentioned above.

The expenses to the Scheme can be charged as Investment Management and Advisory Fees under Regulation 52 (2) and the various sub-heads of recurring expenses mentioned under Regulation 52 (4) of SEBI (MF) Regulations. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively. Further, the additional expenses under Regulation 52(6A)(c) may be incurred either towards these expense heads.

The purpose of the above table is to assist the investor in understanding the various costs and expenses that an investor in the Scheme will bear directly or indirectly. These estimates have been made in good faith as per the information available with AMC based on past experience and are subject to change inter-se. The total recurring expenses that can be charged to the Scheme will be subject to limits prescribed from time to time under the SEBI (MF) Regulations.

As per SEBI regulations, the total expenses of the Scheme including the investment and advisory fees shall not exceed one percent (1.00%) of the daily net assets of the Scheme.

In addition to TER within the limits specified under regulation 52 (6) of the Regulations, the AMC may charge expenses not exceeding 0.05% of daily net assets of the scheme as permitted under Regulation 52 (6A) (c), towards investment & advisory fees as specified under regulation 52(2) of the Regulations and/or towards recurring expenses as specified under 52(4) of the Regulations. **However, such additional expenses will not be charged if exit load is not levied / not applicable to the Scheme.**

Additional Distribution Expenses in case of new inflows from specified cities

In addition to total expenses ratio (TER) as specified above, the AMC will charge expenses not exceeding 0.30% of daily net assets if the new inflows in the scheme from such cities, as specified by SEBI from time to time, are at least:

- (i) 30% of gross new inflows in the scheme, or;
- (ii) 15% of the average assets under management (year to date) of the scheme,

whichever is higher.

In case, inflows from such cities is less than the higher of (i) or (ii) of above, such expenses on daily net assets of scheme will be charged on proportionate basis in accordance with para 10.1.3 of SEBI Master Circular dated June 27, 2024.

The additional expenses on account of inflows from such cities charged will be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

The additional expenses charged in case of inflows from such cities will be utilized for distribution expenses incurred for bringing inflows from such cities.

The additional TER in terms of Regulation 52(6A)(b) of SEBI (Mutual Funds) Regulations, 1996 shall be charged upto 30 basis points on daily net assets of the Scheme based on inflows only from retail investors beyond Top 30 cities (B 30 cities). Inflows of amount upto Rs. 2,00,000 per transaction by individual investors shall be considered as inflows from retail investors. Top 30 cities shall mean top 30 cities based on Association of Mutual Funds in India (AMFI) data on 'AUM by Geography – Consolidated Data for Mutual Fund Industry' as at the end of the previous financial year.

The additional commission for B 30 cities shall be paid as trail only.

Note: Pursuant to AMFI email dated March 2, 2023 with respect to keeping the B-30 incentive structure in abeyance, the AMC will not charge additional 30 bps on new inflows garnered from retail investors from B-30 cities till further notice.

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the scheme only within the regulatory limits and not from the books of the AMC, its Associate, Sponsor, Trustee or any other entity through any route.

However, expenses that are very small in value but high in volume may be paid out of AMC's books at actuals or not exceeding 2 bps of respective scheme AUM, whichever is lower. A list of such miscellaneous expenses will be as provided by AMFI in consultation with SEBI.

The Fund will update the current expense ratios on its website atleast three working days prior to the effective date of the change. The investors can refer to <https://www.invescomutualfund.com/about-us?tab=Statutory> for Total Expense Ratio (TER) details.

Additionally, the Fund will disclose the Total Expense Ratio (TER) of the Scheme on daily basis on the website of AMFI (www.amfiindia.com).

Further, any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52 (6A) (b) and 52 (6A) (c) of SEBI (Mutual Funds) Regulations, 1996) and Goods & Services Tax on investment and advisory fees in comparison to previous base TER charged to the Scheme / Plan shall be communicated to investors of the Scheme / Plan through notice via email or SMS and will be uploaded on the website (<https://www.invescomutualfund.com/about-us?tab=Statutory>) at least three working days prior to effecting such change.

The AMC will sell gold held by the Scheme on as-needed basis to pay the Scheme's expenses. As a result, the amount of gold to be sold will vary from time to time depending on the level of the Scheme's expenses and the market price of gold.

➤ **Illustration of impact of expense ratio on Scheme's returns is as follows:**

Investment Value (Rs.)	10,00,000.00
Annualized Gross Return	10.00
Annual Recurring Expenses (Rs.)	1.00
Gross Appreciation for the day @ 10% (Rs.)	273.97
Expense amount for the day @ 1% (Rs.)	27.40
Net Appreciation for the day (Rs.)	246.57
Return (Net of Expenses) for the day in % (Annualized)	9.00

Note: The above is just an illustration to explain the impact of the expense ratio on the performance of the Scheme. The actual returns generated by the Scheme will change from time to time.

Impact of Scheme Expenses on NAV of the Scheme

Each time the Scheme's gold is sold to pay the Scheme's expenses, the amount of gold represented by each outstanding unit will be reduced. The following table demonstrates the impact of the Scheme's anticipated operating expenses on the NAV of the Scheme over a period of 3 years base on the following assumptions.

- (a) Asset Under Management (AUM) is Rs. 716.00 crores based on 10 lakh Units issued in exchange of 1000 Kgs of gold at a price of Rs. 7,160 per gram.
- (b) No creations or redemptions of Units over a period of 3 years.
- (c) All expenses accrued during the periods presented below have been paid as of the end of such periods.

Particulars	1 st Year	2 nd Year	3 rd Year
Gold price per gram (Rs.) (assuming a constant gold price)	7,160.00	7,160.00	7,160.00
Units	10,00,000.00	10,00,000.00	10,00,000.00
Grams	10,00,000.00	9,90,000.00	9,80,100.00
grams/unit	1.00	0.99	0.98
AUM (Rs.)	7,16,00,00,000.00	7,08,84,00,000.00	7,01,75,16,000.00
NAV per unit (Rs.)	7,160.00	7,088.40	7,017.52
Annual Recurring Expenses	7,16,00,000	7,08,84,000	7,01,75,160
Expenses as a % of Daily Net Assets	1.00%	1.00%	1.00%
Grams of gold sold	10,000.00	9,900.00	9,801.00

The above calculations are solely for the purpose of understanding of how the expenses will be recovered. The values taken for consideration may undergo changes depending on the actual expenses incurred. The calculations shown above are made assuming a constant price of gold over a period of 3 years. In practice, the actual prices of gold may increase or decrease and the AUM of the Fund would proportionately increase or decrease as compared to the price of 1 gram of gold depending on the cash represented by 1 Unit.

D. Load Structure

Exit Load is an amount which is paid by the investor to redeem the Units from the Scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.invescomutualfund.com) or you may call at 1800 209 0007 (toll-free) or you can contact your distributor.

Type of Load	Load chargeable (as % of NAV)
Exit Load[^]	Nil

[^]Exit Load charged, if any, will be credited back to the scheme, net of service Goods & Services Tax.

The investor is requested to check the prevailing Load structure of the Scheme before investing. Investors may refer to the current applicable Load structure by referring to the SID or the AMC website or by calling at 1800 209 0007 (toll-free).

Under the Scheme, the AMC reserves the right to introduce / modify the Load depending upon the circumstances prevailing at that time subject to maximum limits as prescribed under the SEBI Regulations. The Load may also be changed from time to time and may be linked to the period of holding.

The Redemption / Repurchase Price shall not be lower than 95% of the Applicable NAV.

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. At the time of changing the Load Structure:

1. The addendum detailing the changes will be displayed on the Website of the Fund (www.invescomutualfund.com).
2. The addendum detailing the changes will be attached to SID and Key Information Memorandum. The addendum will be circulated to all the distributors / brokers so that the same can be attached to all SIDs and Key Information Memorandum already in stock.
3. Arrangements will be made to display the addendum in the form of a notice in all the Investor Service Centres and distributors / brokers office.
4. The introduction of the exit load along with the details will be stamped in the acknowledgement slip issued to the investors on submission of the application form and will also be disclosed in the accounts statement issued after the introduction of such load.
5. Any other measure which the Mutual Fund may consider necessary.

SECTION II

I. INTRODUCTION

A. Definition / interpretation

For the meaning of words, expressions and abbreviations used in this Scheme Information Document, interpretations, please click on the functional website Link given below:

<https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

B. Risk Factors

- **Scheme specific risk factors:**

- **Risk Factors associated with investment in Gold and Gold related instruments**

As the Scheme will invest primarily in physical gold, the NAV of the Scheme will react to the price of gold. The price of gold may vary for several reasons and all such fluctuations will result in changes in NAV of the Units under the Scheme. The prices of gold may be affected by several factors such as demand and supply of gold in India and in the global market, change in political, economical environment and government policy, inflation trends, currency exchange rates, interest rates, perceived trends in bullion prices, restrictions on the movement/trade of gold by RBI, GOI, etc.

Some of the key factors affecting gold prices are:

Demand & Supply of Gold

The price of gold is affected by demand & supply of gold in India and in the global markets. The demand and supply of gold in turn is influenced by factors such as forward selling by gold producers, purchases made by gold producers to unwind gold hedge positions, central bank purchases and sales, level of production in the gold producing countries etc.

Central Bank Actions

Central banks hold a part of their reserves in gold to meet unexpected monetary needs, diversification of risk etc. The quantum of their sale in the market is one of the major determinants of gold prices. A higher supply than anticipated would lead to subdued gold prices and vice versa. Central banks buy gold to augment their existing reserves and to diversify from other asset classes. This acts as a support factor for gold prices.

Inflation Trends and Interest Rate Changes

Gold has always been considered a good hedge against inflation. Rising inflation rates typically appreciate gold prices and vice versa. It has an inverse relationship with interest rates. As gold is pegged to the US dollar, interest rates in US affect gold prices. Whenever interest rates fall, gold prices increase. Lowering interest rates increases gold prices as gold becomes a better investment option vis-a-vis debt products that earn lower interest and vice versa.

Currency fluctuation

As gold is pegged to the US dollar, it has an inverse relationship with the dollar. When the dollar is weak, the investment in gold increases i.e. demand for gold increases and in turn the prices for gold increases and vice versa.

Geo-political concerns

Whenever there is geo-political strife, investors around the world rush to prevent erosion of their investments and gold as a safe haven attracts one and all. Any uncertainty on the political front or any war-like situation always acts as a booster to gold prices. The prices start building up war premiums and hence such movements. Stable situations would typically mean stable gold prices. For example after 9/11 terror strike in the United States the demand for gold had increased.

- Since there is no Exchange for physical gold in India, the Mutual Fund is required to execute its transaction for buy or sell of gold in the open market. This may lead to counter party risks for the Fund.

- The returns from physical gold in which the Scheme invests may under-perform the general securities markets or different asset classes. Different types of securities/asset class tend to go through cycles of out-performance and under-performance in comparison to the general securities markets.
- The Scheme can sell gold only to bullion banks/ Traders that are authorized to buy gold. In some circumstances, the Schemes may have to resort to distress sale if there is no or low demand for gold to meet its cash requirements or to meet the expenses of the Scheme.
- The Scheme is passively managed scheme. The Scheme's performance may be affected by a general decline in the price of gold. The Scheme invests in the physical gold regardless of its investment merit. The AMC does not attempt to take defensive positions in declining markets.
- For valuation of Units of the Scheme, indirect taxes like customs duty, etc. would also be considered. Hence, any change in the rates of indirect taxation would affect the valuation of the Units of the Scheme.
- There is a risk that part or all of the Scheme's gold could be lost, damaged or stolen. Access to Scheme's gold could also be restricted by natural events (such as earthquake, flood) or human actions (such as terrorist attack). Any of these actions may adversely affect the operations of the Scheme and correspondingly an investment in Units.
- Conversion of underlying physical gold to the Units of the Scheme may attract capital gain tax depending on acquisition cost and holding period.
- **Liquidity Risks in physical or derivative markets impairing the ability of the fund to buy and sell gold**
The Scheme predominately invests in 1 Kg gold bars manufactured by LBMA accredited refiners due to it being the most traded and most liquid in the wholesale market. Since there is no Exchange for physical gold in India, the Mutual Fund is required to execute its transaction for buy or sell of gold in the open market. This may lead to counter party risks for the Fund.

The Scheme can sell gold only through bullion banks / traders that are authorized to sell gold. While currently there are bullion banks / traders who operate, the liquidity for physical gold is not guaranteed. In some circumstances, the Schemes may have to resort to distress sale if there is no or low demand for gold to meet its cash requirements or to meet the expenses of the Scheme.

- **Risks associated with handling, storing and safekeeping of physical Gold:**
There is a risk in handling of physical gold. The Gold bars are stored in a vault with the bullion custodian. There is a risk that part or all of the Scheme's Gold could be lost, damaged or stolen. Access to the Scheme's Gold could also be restricted by natural events or human actions. Any of these actions may have adverse impact on the operations of the Scheme and consequently on investment in units.
- **Risk associated with Fixed Income and Money Market Instruments:**

Interest - Rate Risk

Fixed Income and Money Market Instruments run interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rate falls, the prices increase. The extent of rise or fall in the price is a function of existing coupon, days to maturity, increase or decrease in the level of interest, credit quality, demand and supply. However in case of Government securities credit risk remains zero, their prices are influenced by the movement in interest rates in the financial system.

Credit Risk

Credit risk or default risk refers to the risk that the issuer of a fixed income security may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may be affected because of change in the credit rating of the issuer/instrument and the price of a security goes down if the Credit Rating Agency downgrades the rating of the issuer. In case of Government Securities, there is minimal credit risk to that extent.

Liquidity or Marketability Risk

This refers to the ease with which a security can be sold at or near to its valuation yield-to maturity (YTM). The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer.

Securities which are not quoted on the stock exchange(s) may be illiquid and can carry higher liquidity risk in comparison with securities which are listed on the stock exchange(s) and offer exit option to the investor including put option.

Re-investment Risk

This refers to the interest rate risk at which the intermediate cash flows received from the securities in the Scheme including maturity proceeds are reinvested. Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the debt security. Consequently, the proceeds may get invested at a lower rate.

Risk Factor associated with investing in Securities Segment and Tri-party Repo trade settlement

Clearing Corporation of India Ltd. ('CCIL') is providing clearing and settlement services, for Triparty Repo trades in Government Securities, under its Securities Segment. CCIL would act as a Central Counterparty to all the borrow and lend Triparty Repo trades received by it for settlement. CCIL would also be performing the role responsibilities of Triparty Repo Agent, in terms of Repurchase transactions (Repo) (Reserve Bank) Directions, 2018 as amended from time to time. CCIL would settle the Triparty Repo trades, in terms of its Securities Segment Regulations.

The funds settlement of members is achieved by multilateral netting of the funds position in Triparty Repo with the funds position in Outright and Market Repo and settling in the books of RBI for members who maintain an RBI Current Account. In respect of other members, funds settlement is achieved in the books of Settlement Bank. Securities settlement for Triparty Repo trades shall be achieved in the Gilt Account of the Member maintained with CCIL. Securities obligation for outright and market repo trades shall be settled in the SGL / CSGL account of the Member with RBI.

Invesco Mutual Fund is a member of securities segment and Tri-party Repo trade settlement of the CCIL. Since all transactions of the Fund in government securities and in Tri-party Repo trades are settled centrally through the infrastructure and settlement systems provided by CCIL, it reduces the settlement and counterparty risks considerably for transactions in the said segments.

To mitigate the potential losses arising in case any member defaults in settling the transactions routed through CCIL, CCIL maintains a Default Fund. CCIL shall maintain two separate Default Funds in respect of its securities segment, one to meet the losses arising out of any default by its members from outright and repo trades and other for meeting losses arising out of any default by its members from Triparty Repo trades.

In case any clearing member fails to honor his settlement obligations, the Default Fund is utilized to complete the settlement applying the Default Waterfall Sequence. As per the said waterfall mechanism, after the defaulter's margins and defaulter's contribution to default fund have been appropriated, CCIL's contribution is used to meet the losses. Post utilization of CCIL's contribution, if there is still a loss to be met, then contribution of non-defaulting members to Default Fund is utilized to meet the said loss.

The Scheme is subject to the risk of losing initial margin and contribution to Default Fund in the event of failure of any settlement obligation. Further the Scheme's contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).

Further, CCIL periodically prescribes a list of securities eligible for contribution as collaterals by members. Presently, all Central Government Securities and Treasury Bills are accepted as collaterals by CCIL. The above risk factor may undergo a change in case the CCIL notifies securities other than Government of India Securities as eligible for contributions as collateral.

Risks associated with Investing in Securitized Debt

Securitized debt may suffer losses in the event of delinquencies and credit losses in the underlying pool exceeding the credit enhancement provided. Securitized debt is subject to interest-rate risk, prepayment risk, credit or default risk.

Further, Asset Backed Security (ABS) has structure risk due to a unique characteristic known as early amortization or early payout risk.

Risks associated with investing in SO Rated Papers

In addition to all the risks associated with the plain vanilla instruments like NCDs / Money market instruments etc., any instrument rated with the suffix (SO) is subject to certain additional risks like:

- Underlying loan pools in case of SO rated securities can be of varying types and nature. SO securities are rated and assessed based on assumption around homogeneity of the underlying loan pools. In certain cases, the loan pools can show behavioral characteristics which are very different from initial assumptions and as such increase the credit risks inherent in the transaction. Additionally, the loan pools may have pre-payments which can increase the interest rate risk in the securities.
- In case of SO rated securities, the structure of the transaction carries comingling risk and risk of the servicer of the transaction. As such, legal clauses and structural features are very important in addition to issuer credit risk since lack of sufficient structural protection can cause leakage of cash and / or security being available for investors.
- SO rated securities are complex structures with a variety of credit enhancements. Debt securities lack a well-developed secondary market in India, and due to structured nature of SO securities, the liquidity in the market for these instruments is limited compared to similar rated normal debt instruments. Thus, lower secondary market liquidity in such instruments could cause challenges in timely selling by the scheme. Additionally due to limited liquidity, schemes may incur higher impact costs when such instruments are traded due to wider bid-offer spreads.

Additional risks associated with the CE rated papers

In addition to all the risks associated with the plain vanilla instruments like NCDs / Money market instruments etc., any instrument rated with the suffix (CE) is exposed to various additional risks on the basis of the explicit underlying Credit enhancement (CE) from a third party/ parent/ group company, in the form of corporate guarantee/ letter of comfort/ pledge of shares etc. The risk involved are:

- if the Credit Enhancement is in the form of Corporate Guarantee / Letter of Comfort, then there is a legal risk of enforcing the Corporate Guarantee / Letter of Comfort along with the credit risk pertaining to the Credit Enhancement provider.
- If the Credit Enhancement is in the form of pledge of shares, then the additional risks are those associated with equity price movement, share collateral cover, liquidity of shares pledged as collateral in the secondary market, availability of free shares with the CE provider to be provided as additional collateral. Further there is also a legal risk of enforcing the pledge of shares, operational risk in selling the shares in secondary market & the underlying impact cost.
- If the Credit Enhancement is in any other form, then there is a risk pertaining to legal enforceability of the credit enhancement and credit risk of the credit enhancement provider.

Risk Factors associated with Trading of Units on Stock Exchange(s)

Although Units of the Scheme are listed on the Stock Exchange(s), there can be no assurance that an active secondary market will develop or be maintained.

The Units of the Scheme may trade at premium/discount to the NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme's holding (physical gold). The trading prices of Units of the Scheme will fluctuate in accordance with changes in their NAV as well as demand and supply of the Units in the market(s). However, the Units of the Scheme can be subscribed / redeemed in Creation Unit Size directly with the Fund, which provides efficient arbitrage between the traded prices and the NAV, thereby reducing the incidence of the Units of the Scheme being traded at premium/discounts to NAV. However, any changes in the trading regulations by NSE/BSE/Stock Exchange/SEBI may affect the ability of the Market Maker to arbitrage resulting into wider premium or discount to NAV.

Trading in Units of the Scheme on the Exchange may be halted because of market conditions or for reasons that in view of Exchange authorities or SEBI, trading in Units of the Scheme is not advisable. In addition, trading in Units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to Exchange and SEBI 'circuit filter' rules. There can be no assurance that the requirements of Exchange necessary to maintain the listing of Units of the Scheme will continue to be met or will remain unchanged.

The Units will be issued in demat form through depositories. The records of the depository are final with respect to the number of Units available to the credit of Unit holder. Settlement of trades, repurchase of Units by the Mutual Fund will depend upon the confirmations to be received from depository(ies) on which the Mutual Fund has no control.

Redemption Risk

Investors may note that even though this is an open-ended scheme, the Scheme would repurchase Units in Creation Unit size only from Market Makers. Further, large Investors can redeem directly with AMC / MF only for the amount greater than Rs. 25 Crores. Thus, Unit holdings less than the Creation Unit size can only be sold through the secondary market on the Stock Exchange where these Units are listed, subject to the rules and regulations of the Exchange.

C. Risk Mitigation Strategies

Type of Risk	Risk Mitigation Measures
Volatility & Concentration	As the Scheme will invest in physical gold, the volatility and concentration risk are not applicable.
Liquidity	One of the characteristics of gold is that it is an extremely liquid asset. To that extent, the liquidity risk in the Scheme is significantly mitigated.

II. INFORMATION ABOUT THE SCHEME

A. Where will the scheme invest

1. The significant portion of corpus of the Scheme will be invested in physical gold. The Scheme may invest in the instrument having gold as underlying, as may be specified by SEBI from time to time. Warehouse receipts and other permitted securities linked to gold prices and Units of international Gold ETFs are some of the instruments in which the Scheme may invest as and when permitted by SEBI.
2. The Scheme may invest in Gold Monetisation Scheme (GMS) of banks by ensuring necessary compliance with para 3.2 of SEBI Master Circular dated June 27, 2024 as amended from time to time.
3. The Scheme may invest in debt and money market instruments in order to meet the liquidity requirements of the Scheme. These instruments may include Certificate of Deposits, Commercial Paper, Treasury Bills, Triparty Repo, Non Convertible Debentures as well as bonds, Repo or Reverse Repo*, Securitized Debt, Pass Through Certificate, Securities created and issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills) etc. The investment restrictions and limits as specified in Schedule VII of SEBI (MF) Regulations, 1996, will be applicable while making the investment in debt and money market instruments.
4. Debt Instruments having Structured Obligation (SO rating) and / or Credit Enhancements (CE rating)
5. Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of the Scheduled Commercial Banks, subject to guidelines and limits specified by SEBI.

*Presently in India, G-Secs, State government securities, T-Bills and corporate debt securities are eligible for Repo/Reverse Repo. Presently the AMC does not intend to participate in repo in corporate debt securities. However, the AMC may participate in repo in corporate debt securities by ensuring necessary compliance with para 12.18 of SEBI Master Circular dated June 27, 2024.

B. Investment Restrictions

Pursuant to Regulations, the following investment restrictions are currently applicable to the Scheme:

1. The corpus of the Scheme will be invested in gold or gold related instruments in accordance with its investment objective, except to the extent necessary to meet the liquidity requirements for honoring repurchases or redemptions, as disclosed in the Scheme Information Document.
2. Pending deployment of the funds of the Scheme in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks,

subject to the guidelines issued by para 12.16 as per SEBI Master Circular dated June 27, 2024 as may be amended from time to time:

The Scheme will comply with the following guidelines/restrictions for parking of funds in short term deposits:

- i. "Short Term" for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days. Such short-term deposits shall be held in the name of the Scheme.
- ii. The Scheme shall not park more than 5% of the net assets in short term deposit(s) of all the scheduled commercial banks put together.
- iii. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- iv. The Scheme shall not park more than 5% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- v. The Scheme shall not park funds in short term deposit of a bank which has invested in that Scheme. Further, the bank in which a scheme has short term deposit will not be allowed to invest in the Scheme till the Scheme has short term deposit with such bank.
- vi. The AMC shall not charge any investment management and advisory fees for funds parked in short term deposits of scheduled commercial banks.

However, the above provisions will not apply to term deposits placed as margins for trading in cash and derivatives market.

- 3 The Scheme shall not make any investment in:
 - a) any unlisted security of an associate or group company of the sponsor; or
 - b) any security issued by way of private placement by an associate or group company of the sponsor; or
 - c) the listed securities of group companies of the sponsor which is in excess of 25% of the net assets;
- 4 Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted* provided:
 - a) such transfers are done at the prevailing market price[^] for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
 - b) the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

[^]Para 9.11 of SEBI Master Circular dated June 27, 2024 has prescribed the methodology w.r.t. price to be considered for inter-scheme transfers of money market or debt securities.

*The Scheme shall comply with the guidelines provided for inter-scheme transfers as specified in para 12.30 of SEBI Master Circular dated June 27, 2024

- 5 The Scheme shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided that the Scheme may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

- 6 The Scheme shall not invest in Unlisted Debt instruments including commercial papers, except Government Securities, other money market instruments and derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by the Scheme for hedging.

Further the Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions and within such timelines as may be specified by SEBI from time to time.

- 7 The Scheme may invest upto 5% of its net assets in unrated debt and money market instruments subject to conditions that such investments can be made only in such instruments, including bills re-discounting (BRDS)*, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in MF Regulations & various circulars issued thereunder. Investments shall be made with the prior approval of the Board of AMC & Trustee.

* Para 12.1.5.e of SEBI Master Circular dated June 27, 2024 has provided that the single issuer limit and the group exposure limit shall be calculated at the issuing bank level. Further, investment in BRDS shall be considered as exposure to financial services sector for the purpose of sector exposure limits.

- 8 Restrictions on Investment in debt instruments having Structured Obligations / Credit Enhancements:

- I. The investment of the Scheme in the following instruments shall not exceed 10% of its debt portfolio and the group exposure in such instruments shall not exceed 5% of its debt portfolio:
 - a) Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade and
 - b) Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

For the purpose of this provision, 'Group' shall have the same meaning as defined in para 12.9.3.3 of SEBI Master Circular dated June 27, 2024 or such other meaning as may be prescribed by SEBI from time to time.

- II. Investment limits as mentioned in point no. I shall not be applicable on investments in securitized debt instruments, as defined in SEBI (Issue and Listing of Securitised Debt Instruments and Security Receipts) Regulations, 2008.
- III. Investment in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

AMC shall ensure that the investment in debt instruments having credit enhancements are sufficiently covered to address the market volatility and reduce the inefficiencies of invoking of the pledge or cover, whenever required, without impacting the interest of the investors. In case of fall in the value of the cover below the specified limit, AMC shall initiate necessary steps to ensure protection of the interest of the investors.

- 9 The Scheme shall not advance any loans.
- 10 The Scheme will not invest in any fund of funds scheme.
- 11 The Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.
- 12 The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of Units or payment of interest and/or IDCW to the Unit holders.

Provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 month.

- 13 As per AMFI Best Practice Circular dated July 26, 2024, the Scheme may invest in partly paid debentures only when payment of remaining amount is linked to clear, pre-defined events (i.e. is subject to conditions precedent) upto 5% of its net assets. Further, the limit of 5% will not apply once partly paid debentures are fully paid up.

The Scheme will comply with the other Regulations applicable to the investments of Mutual Funds from time to time.

All the investment restrictions will be applicable at the time of making investments.

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the SEBI Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

C. Fundamental Attributes

Following are the Fundamental Attributes of the scheme, in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds dated June 27, 2024:

(i) Type of a Scheme

An open ended scheme tracking returns provided by investment in physical gold.

(ii) Investment Objective

To generate returns that closely correspond to the returns provided by investment in physical gold in the domestic market, subject to tracking error.

There is no assurance that the investment objective of the Scheme will be achieved.

(iii) Investment Pattern:

Under normal circumstances, the asset allocation of the Scheme would be as follows:

Instruments	Indicative Allocations (% of total assets)	
	Minimum	Maximum
Physical gold	95	100
Debt & Money Market Instruments	0	5

Subject to the SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute. These proportions can vary substantially depending upon the perception of the Fund Manager; the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the investment pattern will be for short term and for defensive considerations only.

(iv) Terms of Issue

• Liquidity provisions:

The Scheme offers Units for subscription and redemption at Applicable NAV on all Business Day on an ongoing basis.

The Units of the Scheme are listed on the Capital Market Segment of the National Stock Exchange of India Ltd. (NSE) and BSE Limited (BSE). The Units can be purchased / sold during the trading hours of the Stock Exchange(s) like any other publicly traded stock.

In addition to purchase and sale of Units on Stock Exchange(s), Market Maker can directly subscribe to or redeem the Units of the Scheme with the Mutual Fund in Creation Units size on all Business Days. Further, Large Investors can subscribe / redeem the units directly with AMC only for the amount greater than Rs. 25 Crores.

However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.

1. Schemes managed by Employee Provident Fund Organisation, India and
2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961.

From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores.

- **Aggregate fees and expenses**
Please refer to section 'Annual Scheme Recurring Expenses'.
- **Any safety net or guarantee provided**
The Scheme does not provide any safety net or guaranteed or assured returns.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and Clause 1.14.1.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) there under or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) there under and affect the interests of Unit holders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal
- A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unit holders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

Accordingly, after the approval of Trustee Board for changes in fundamental attributes of the Scheme, the proposal will be filed with SEBI seeking its comments. If SEBI does not raise any queries or suggest any modification to the proposal within 21 working days from the date of filing, then the proposal shall be deemed to have been taken on record by SEBI.

D. Principles of incentive structure for market makers

Currently, the AMC is not giving any incentives to the Market Makers for providing continuous liquidity on the Stock Exchanges. As and when AMC puts in place incentive structure for the market makers, the addendum to that effect will be issued and uploaded on the website of the AMC.

E. Other Scheme Specific Disclosures

Listing and transfer of units	The Units of the Scheme are listed on the Capital Market Segment of the National Stock Exchange of India Limited (NSE) and BSE Limited (BSE). The AMC/Mutual Fund may at its sole discretion list the Units under the Scheme on any other recognized Stock Exchange(s) at a later date. An investor can buy/sell Units on a continuous basis on NSE / BSE and/or any other Stock Exchange(s) on which the Units are listed during the trading hours like any other publicly traded stock. The price of the Units on the Stock Exchange will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment, although Units are purchased in round lots of 1 Unit.
-------------------------------	--

	As the Units under the Scheme will be issued only in Electronic (Demat) mode the Units can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant (DP) in the requisite form as may be required from time to time and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in Electronic (Dematerialized) form.
Dematerialization of units	Dematerialization of units: - The Units of the Scheme will be available only in the Electronic (Dematerialized) mode. - The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and Beneficiary Account number of the applicant with the DP. - The Units of the Scheme will be issued/repurchased and traded compulsorily in dematerialized form. Applications without relevant details or incomplete details of his or her depository account are liable to be rejected.
Dividend Policy (IDCW)	The Trustees will endeavor to declare the IDCW subject to availability of distributable surplus calculated in accordance with SEBI Regulations. The amounts can be distributed out of investors capital (Equalization Reserve) which is part of sale price that represents realized gains. The actual declaration of IDCW and frequency thereof will, inter-alia, depend on availability of distributable surplus calculated in accordance with SEBI (MF) Regulations and the decisions of the Trustees shall be final in this regard. There is no assurance to the Unit holders as to the rate of IDCW nor that the IDCW will be paid regularly. On payment of IDCW, the NAV of the Units under the Scheme will fall to the extent of the IDCW payout and applicable statutory levies, if any. IDCW Distribution Procedure In accordance with para 11.6 of SEBI Master Circular dated June 27, 2024, the procedure for IDCW distribution would be as under: - Quantum of IDCW and the record date will be fixed by the Trustee in their meeting. IDCW so decided shall be paid, subject to availability of distributable surplus. - Within one calendar day of decision by the Trustee, the AMC shall issue notice to the public communicating the decision about the IDCW including the record date. The record date shall be 2 business days from issue of public notice in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. - Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving IDCW. - The notice will, in font size 10, bold, categorically state that pursuant to payment of IDCW, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable). - The NAV will be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of business hours on record date.

	6. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever will be issued by Mutual Fund.
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	The following persons are eligible and may apply for subscription to the Units of the Scheme (subject to, wherever relevant, purchase of units of mutual funds being permitted under relevant statutory regulations and their respective constitutions): 1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Minor through parent / legal guardian; 4. Partnership Firms in the name of any one of the partner; 5. Proprietorship in the name of the sole proprietor; 6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860; 7. Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; 8. Schemes of other mutual funds registered with SEBI; 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private trusts authorized to invest in mutual fund schemes under their trust deeds; 10. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non-repatriation basis (NRIs or PIOs who are residents of United States of America and Canada cannot apply); 11. Foreign Portfolio Investor registered with SEBI; 12. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 13. Scientific and Industrial Research Organisations; 14. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / Reserve Bank of India; 15. Provident/ Pension/ Gratuity Fund to the extent they are permitted; 16. Other schemes of Invesco Mutual Fund subject to the conditions and limits prescribed by SEBI (MF) Regulations; 17. Trustee, AMC or Sponsor or their associates; and 18. Such other individuals / institutions / body corporate etc. as may be decided by the Mutual Fund from time to time, so long as wherever applicable they are in conformity with SEBI (MF) Regulations. Note: Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions. The Fund reserves the right to include new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any
Who cannot invest	1. Pursuant to RBI A.P. (DIR Series) Circular No. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds. 2. United States Person (U.S. Person), corporations and other entities organized under the applicable laws of the United States

	of America and Residents of Canada as defined under the applicable laws of Canada. - Persons residing in the Financial Action Task Force (FATF) Non-Compliant Countries and Territories (NCCTs). - Such other persons as may be specified by AMC from time to time. The Fund reserves the right to exclude existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any.
How to Apply and other details	The application forms for subscription / redemption should be submitted at / may be sent by mail to any of the Official Points of Acceptance whose names and addresses are mentioned at the end of this document. For details on updated list of Official Points of Acceptance investors are requested to call 1800 209 0007 (toll-free) or contact the AMC branches or log on to our website www.invescomutualfund.com. The AMC has the right to designate additional centre of Registrar as the Official Points of Acceptance during the Ongoing Offer Period and change such centres, as it deems fit. Please refer to the SAI and Application form for further details and the instructions. It is mandatory for investors to mention in their application /redemption request, their bank name and account number.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Units once redeemed will be extinguished and will not be reissued.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	As the Units under the Scheme are issued only in Electronic (Demat) mode the Units can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant (DP) in the requisite form as may be required from time to time and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in Electronic (Dematerialized) form. Pledge or Hypothecation of Units The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Depositories Rules and Regulations. Procedure of creating pledge or hypothecation: - If a beneficial owner intends to create a pledge on a security owned by him he shall make an application to the depository through the participant who has his account in respect of such securities. - The participant after satisfaction that the securities are available for pledge shall make a note in its records of the notice of pledge and forward the application to the depository. - The depository after confirmation from the pledgor that the securities are available for pledge with the pledger shall within fifteen days of the receipt of the application create and record

	the pledge and send an intimation of the same to the participants of the pledger and the pledgee. 4) On receipt of the intimation under Clause (3) the participants of both the pledger and the pledgee shall inform the pledger and the pledgee respectively of the entry of creation of the pledge. 5) If the depository does not create the pledge, it shall send along with the reasons an intimation to the participants of the pledger and the pledgee. 6) The entry of pledge made under Clause (3) may be cancelled by the depository if pledger or the pledgee makes an application to the depository through its participant: 7) Provided that no entry of pledge shall be cancelled by the depository without prior concurrence of the pledgee. 8) The depository on the cancellation of the entry of pledge shall inform the participant of the pledger. 9) Subject to the provisions of the pledge document, the pledgee may invoke the pledge and on such invocation, the depository shall register the pledgee as beneficial owner of such securities and amend its records accordingly. 10) After amending its records under Clause (8) the depository shall immediately inform the participants of the pledger and pledgee of the change who in turn shall make the necessary changes in their records and inform the pledger and pledgee respectively. 11) (a) If a beneficial owner intends to create a hypothecation on a security owned by him he may do so in accordance with the provisions of Clauses (1) to (9). 12) (b) The provisions of Clauses (1) to (9) shall mutatis mutandis apply in such cases of hypothecation: 13) Provided that the depository before registering the hypothecatee as a beneficial owner shall obtain the prior concurrence of the hypothecator. 14) No transfer of security in respect of which a notice or entry of pledge or hypothecation is in force shall be effected by a participant without the concurrence of the pledgee or the hypothecate, as the case may be. Restriction on Redemption Units: The Trustee may, in the general interest of the Unit holders of the Scheme and when considered appropriate to do so based on unforeseen circumstances / unusual market conditions, impose restriction on redemption of Units of the schemes (including plans/ options thereunder) of the Fund. The following requirements will be observed before imposing restriction on redemptions: 1. Restrictions may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts the market liquidity or the efficient functioning of the market such as: Liquidity Issues: When markets at large become illiquid affecting almost all securities rather than any issuer specific security. Market failures, exchange closure: When markets are affected by unexpected events which impact functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies. Operational Issues: When exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Such cases
--	---

	can only be considered if they are reasonably unpredictable and occur in spite of appropriate diligence of third parties, adequate and effective disaster recovery procedures and systems. 2. Restrictions on redemption may be imposed for a specified period of time not exceeding 10 Business Days in any period of 90 days. 3. Any imposition of restriction on redemption will be with specific approval of Board of AMC and Trustees and the same will be informed to SEBI immediately. 4. When restrictions on redemption is imposed, the following procedure will be applied: i. Redemption requests upto Rs. 2 lakh will not be subject to such restriction. ii. In case of redemption requests above Rs.2 lakh, the AMC shall redeem the first Rs. 2 lakh without such restrictions and remaining part over and above Rs.2 lakh will be subject to such restrictions.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	For Subscription / Redemption directly with the Fund: The requirements of Cut-off timing for applicability of NAV as prescribed by SEBI from time to time will not be applicable for subscription / redemption transactions in the Units of the Scheme directly with the AMC by the Market Makers and large investors. For subscription / redemption of Units for cash in Creation Unit size by the Market Maker and directly with the Fund, Intra-Day NAV will be applicable. Intra-Day NAV will be based on the executed price at which the predefined quantity of physical gold (of prescribed purity) representing underlying index Portfolio Deposit) is purchased / sold and shall include Cash Component. For Subscription / purchase/ switch-ins of any amount other than creation units for cash directly with the Mutual Fund: 1. In respect of valid application received upto 3.00 p.m. on a Business Day at the Official Point(s) of Acceptance and funds for the entire amount of subscription / purchase as per the application / switch-in request are available for utilization by the Scheme before the cut off time i.e. funds are credited to the bank account of the Scheme before the cut off time, the closing NAV of the same Business Day shall be applicable 2. In respect of valid application received after 3.00 p.m. on a Business Day at the Official Point(s) of Acceptance and funds for the entire amount of subscription / purchase as per the application / switch-in request are available for utilization by the Scheme after the cut off time on the same day i.e. the funds are credited to the bank account of the Scheme after cut off time on the same day or before the cut-off time of next Business Day, the closing NAV of next Business Day shall be applicable. 3. Irrespective of the time of receipt of application at the Official Point(s) of Acceptance, where funds for the entire amount of subscription / purchase as per the application / switch-in request are available for utilization before the cut off time of any subsequent Business Day i.e. funds are credited to the bank account of the Scheme before the cut off time of any subsequent Business Day, the closing NAV of such subsequent Business Day shall be applicable. For determining the applicable NAV for allotment of units in respect of purchase / switch-in to the Schemes, the following shall be ensured:

	i. Application / switch-in request is received before the applicable cut-off time. ii. Funds for the entire amount of subscription / purchase as per the application / switch-in request are credited to the bank account of the Scheme before the cut-off time. iii. The funds are available for utilization before the cut-off time without availing any credit facility whether intra-day or otherwise, by the Scheme. iv. In case of switch transactions from one scheme to another scheme, the allocation shall be in line with the redemption payout. For redemption / repurchases / switch-outs other than creation units: 1. In respect of valid application received at the Official Points of Acceptance upto 3.00 p.m. on a Business Day by the Fund, the closing NAV of the day on which application is received shall be applicable. 2. In respect of valid application received at the Official Points of Acceptance after 3.00 p.m. on a Business Day by the Fund, the closing NAV of the next Business day shall be applicable. For Switches: Valid applications for 'switch-out' shall be treated as applications for Redemption and the provisions of Cut-off Time and Applicable NAV mentioned in the SID as applicable to Redemption shall be applied to the 'switch-out' applications. In case of 'switch' transactions from one scheme to another the allocation shall be in line with redemption payouts.
Minimum amount for subscription/ redemption of Units directly with the Mutual Fund and Minimum amount for purchase and sale of Units on the Exchange	SUBSCRIPTION / REDEMPTION OF UNITS DIRECTLY WITH MUTUAL FUND Only Market Maker can subscribe/redeem the Units of the Scheme directly with the Fund / AMC in Creation Unit size. The number of units of the Scheme that investors can subscribe/redeem in exchange of Portfolio Deposit and Cash Component is 1,000 Units and in multiples thereof at NAV based prices. The Mutual Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments. Further, Large Investors can subscribe / redeem directly with AMC for the amount greater than Rs. 25 Crores. However, pursuant to para 3.6.2.2 of SEBI Master Circular dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025. 1. Schemes managed by Employee Provident Fund Organisation, India and 2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961. From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores.

	PURCHASE / SALE OF UNITS ON THE EXCHANGE There is no minimum investment, although Units are purchased /sold in round lots of 1 Unit at the price quoted on NSE/ BSE.										
<u>Subscription / Redemption of Units directly with Mutual Fund/AMC</u> CREATION UNIT 'Creation Unit' is the number of Units of the Scheme, which is exchanged for a basket of shares underlying the Index called Portfolio Deposit and Cash Component. The facility of creating/redeeming Units in Creation Unit size will be available only to the Market Makers. The Portfolio Deposit and Cash Component are explained as follows: a) Portfolio Deposit: This is predefined quantity of physical gold of prescribed purity. Portfolio Deposit will be defined and announced by the AMC on daily basis and may change from time to time. b) Cash Component for subscription/redemption of Units in Creation Unit Size: Cash Component represents the difference between the Net Asset Value of Creation Unit and the closing market value of portfolio deposit as at the end of the previous business day. This difference will represent accrued income / interest earned by the Scheme, accrued annual charges including management fees and residual cash in the Scheme. In addition, the Cash Component will include transaction cost as charged by the Custodian/DP and other incidental expenses including statutory levies, if any. The Cash Component will vary from time to time and will be decided and announced by the AMC at the beginning of a Business Day and will apply to all the subscription / redemption transactions for that day. The Cash Component for Redemption will also include exit load, if any. The AMC shall disclose on a daily basis the Portfolio Deposit and Cash Component for subscription and redemption of Units in Creation Unit size. The same will be disclosed on our website i.e. www.invescomutualfund.com on daily basis and would be applicable for subscribing and redeeming units in Creation Unit Size for that Business Day only. CREATION UNIT Each Creation Unit consists of 1,000 units of the Scheme. The Mutual Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments. Portfolio Deposit is 1 kilogram (KG) of physical gold and in multiple thereafter. Portfolio Deposit and Cash Component which will be exchanged for the respective number of units of the Scheme. Hence, the investor has to deposit at least 1 kilogram of physical gold & in multiples of 1 kilogram (KG) thereof in order to subscribe / redeem Units of the Scheme directly with the Fund. Example of Subscription/ Redemption of Units As explained above, the Creation Unit is made up of 2 components i.e. Portfolio Deposit and Cash Component. The Portfolio Deposit will be determined by Fund. The Portfolio Deposit will be physical gold and presently is 1 kilogram (KG) of gold and in multiples of 1 kilogram (KG) thereafter. The value of Portfolio Deposit will change due to changes in the prices during the day. The cash component will be arrived in the following manner: <table border="1" data-bbox="279 1780 1252 1982"> <tr> <td>Number of units comprising one Creation Unit</td><td>1,000</td></tr> <tr> <td>NAV per unit (Rs.) as on April 30, 2025</td><td>Rs. 8,312.5612</td></tr> <tr> <td>Value of 1 Creation Unit (Rs.)</td><td>Rs. 8312561.20</td></tr> <tr> <td>Value of Portfolio Deposit (physical gold of 1 kg) (Rs.) (before GST)</td><td>Rs. 9,469,342.60</td></tr> <tr> <td>Cash Component # (Rs.)</td><td>Rs. (11,56,781.40)</td></tr> </table>		Number of units comprising one Creation Unit	1,000	NAV per unit (Rs.) as on April 30, 2025	Rs. 8,312.5612	Value of 1 Creation Unit (Rs.)	Rs. 8312561.20	Value of Portfolio Deposit (physical gold of 1 kg) (Rs.) (before GST)	Rs. 9,469,342.60	Cash Component # (Rs.)	Rs. (11,56,781.40)
Number of units comprising one Creation Unit	1,000										
NAV per unit (Rs.) as on April 30, 2025	Rs. 8,312.5612										
Value of 1 Creation Unit (Rs.)	Rs. 8312561.20										
Value of Portfolio Deposit (physical gold of 1 kg) (Rs.) (before GST)	Rs. 9,469,342.60										
Cash Component # (Rs.)	Rs. (11,56,781.40)										

The above is just an example to illustrate the calculation of cash component. As can be seen from the above example, for subscription of 1 Creation Unit, 1 kg of gold equivalent to Rs. 8,312,561.20 would be the Portfolio Deposit and Rs. (11,56,781.40)/- would be the Cash Component.

#Cash Component does not include incidental charges and will vary depending upon the charges incurred like custodial charges and other incidental charges for creating units. If Cash Component is positive investor has to pay on creation and will receive on redemption. If Cash Component is negative investor will receive on creation and will pay during redemption.

Only Market Maker can subscribe or redeem the Units of the Scheme directly with the Mutual Fund in Creation Unit Size in exchange of Portfolio Deposit and Cash Component at applicable NAV, subject to applicable Exit Load, if any.

Further, Large Investors can subscribe / redeem directly with AMC for the amount greater than Rs. 25 Crores.

However, pursuant to para 3.6.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 and SEBI letter dated February 28, 2025, the following investors can continue to subscribe / redeem units of the Schemes directly with the AMC in multiples of Creation Unit Size till August 31, 2025.

1. Schemes managed by Employee Provident Fund Organisation, India and
2. Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax act, 1961.

From September 1, 2025 or such other date as may be prescribed by SEBI from time to time, the above investors can subscribe / redeem units of the Schemes directly with AMC only for amount greater than Rs. 25 Crores.

For subscription / redemption by the Market Maker and large investors directly with the Fund / AMC for cash, Intra-Day NAV will be applicable.

I. Subscription / Redemption of Units directly with Mutual Fund/AMC

Procedure of subscribing units of the scheme for portfolio deposit (gold) directly with the mutual fund

The subscription request can be made to the Mutual Fund in a duly filled application form. Application forms for subscription of the Scheme can be obtained from the office of AMC, Distributors and Registrar and Transfer Agents.

The requisite physical gold constituting the Portfolio Deposit have to be submitted to the Custodian /AMC while the Cash Component has to be paid to the AMC to following Bank Account:

Bank	Account Nomenclature	Account Number	IFSC Code
HDFC Bank	Invesco MF - Common ETF A/c	00600460001135	HDFC0000060

If the instrument for Cash Component is not honoured for any reason whatsoever, the application is liable to be rejected. The AMC may insist on the certificate issued by the refiner or manufacturer certifying the purity of the gold. On confirmation of the same by the Custodian/AMC that the predefined quantity and purity of physical gold has been received, the AMC will transfer the respective number of Units of the Scheme into the investor's Beneficiary Account with the Depository.

The Portfolio Deposit and Cash Component for the Scheme may change from time to time. The Fund may from time to time change the size of Creation Unit size in order to equate it with marketable lot of underlying physical gold and instruments.

*In case of subscription in kind (Portfolio Deposit) by Large Investor the minimum value of the securities / underlying asset constituting the Portfolio Deposit which the investor will transfer to the AMC/Custodian and pay the Cash Component, if any, shall be greater than Rs. 25 Crores^(apart from the requirement of transaction value being in multiples of Creation Unit Size).

^For Large investors viz.: a) Schemes managed by Employee Provident Fund Organisation, India and b) Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax Act, 1961, the minimum amount of Rs. 25 crores will not apply until August 31, 2025 or till such other timeline as may be specified by SEBI.

Procedure of Redeeming Units of the Scheme for Gold directly with the Mutual Fund

The redemption request can be made to the Mutual Fund in a duly filled redemption form. Redemption forms for redeeming the units of the Scheme can be obtained from the office of AMC and Registrar and Transfer Agents.

requisite number of Units of the Scheme equaling the Creation Unit has to be transferred to the Fund's DP account as per the details below:

DP Name: Axis Securities Ltd. DP ID: 12049200, Client ID: 07267320, Client Name: Invesco Mutual Fund. Further, the Cash Component should be credited to the following Bank Account:

Bank	Account Nomenclature	Account Number	IFSC Code
HDFC Bank	Invesco MF - Common ETF A/c	00600460001135	HDFC0000060

On confirmation of the same by the AMC, the Custodian will transfer the Portfolio Deposit by handing over the physical gold of the predefined purity and quantity to the investor and pay the Cash Component for redemption, if applicable.

The delivery of physical gold will be subject to Mumbai jurisdiction. The expenses associated with taking physical delivery of gold will have to be borne by the Authorized Participant / Large Investor.

The Portfolio Deposit and Cash Component for the Units of the Scheme may change from time to time. The Fund may from time to time change the size of Creation Unit size in order to equate it with marketable lot of underlying physical gold and instruments.

The AMC may, at its discretion allow redemption of units of the Scheme in other than Creation Unit size if there is insufficient liquidity in the secondary market.

*In case of redemption in kind (Portfolio Deposit) by Large Investor the minimum value of the securities / underlying asset constituting the Portfolio Deposit which the AMC/Custodian will transfer to the investor and pay the Cash Component, if any, shall be greater than Rs. 25 Crores^(apart from the requirement of transaction value being in multiples of Creation Unit Size).

^For Large investors viz.: a) Schemes managed by Employee Provident Fund Organisation, India and b) Recognised Provident Funds, approved gratuity funds and approved superannuation funds under Income tax Act, 1961, the minimum amount of Rs. 25 crores will not apply until August 31, 2025 or such other timeline as may be specified by SEBI.

II. Subscription / Redemption of units for Cash directly with the Mutual Fund

The Mutual Fund allows cash subscription in the Scheme by Large Investors and Market Maker. Such investors shall make subscription request to the Mutual Fund /AMC whereupon the Mutual Fund/AMC will arrange to purchase the underlying physical gold. The Portfolio Deposit and Cash Component will be exchanged for Invesco India Gold Exchange Traded Fund in Creation Unit size with the Mutual Fund.

Also, the Mutual Fund allows cash redemption in the Scheme by Large Investors and Market Maker. Such investors shall make redemption request to the Mutual Fund/AMC whereupon the Mutual Fund/AMC will arrange to sell physical gold on behalf of the investor. Accordingly, the sale proceeds of physical gold after adjusting Cash Component for redemption including necessary charges/costs and prevailing exit load will be remitted to the investor.

The subscription / redemption request for cash can be made to the Mutual Fund in a duly filled application form. Application form for cash subscription/ redemption of Units of the Scheme can be obtained from the office of the AMC and Registrars and Transfer Agents.

The minimum number of Units of the Scheme that can be subscribed/ redeemed for cash directly with the Mutual Fund will be announced by the Mutual Fund from time to time.

For subscription / redemption of Units for cash directly with the Fund, Intra-Day NAV will be applicable.

Intra-Day NAV will be based on the executed price at which the predefined quantity of physical gold (of prescribed purity) representing Portfolio Deposit is purchased / sold and shall include Cash Component. This is explained by way of an example as follows:

Creation Unit Size: 1,000 Units

Transaction Date: May 15, 2025

Subscription Transaction

Particulars	Amount in Rs.
Executed Price of 1 Kg of physical gold (of prescribed purity) constituting underlying portfolio (Excluding GST)	9,368,549.63
Add:	
Cash Component payable to the investors (Based on closing NAV of May 14, 2025)	-1,144,902.63
Total	8,223,647.00
Number of Units	1,000
Intra-Day NAV	8,223.6470

Note: In addition to above, the investor will also bear stamp duty* @ 0.005% towards subscription of units and Rs.1,180 towards other transaction charges* which will be recovered as a part of Cash Component.

Redemption Transaction

Particulars	Amount in Rs.
Executed Price of 1 Kg of physical gold (of prescribed purity) constituting underlying portfolio (Excluding GST)	9,368,549.63
Add:	
Cash Component recoverable from investors (Based on closing NAV of May 14, 2025)	-1,144,902.63
Total	8,223,647.00
Number of Units	1,000
Intra-Day NAV	8,223.6470

Note: In addition to above, the investor will also bear Rs.1,180 towards transaction charges which will be recovered as a part of Cash Component.

*Brokerage (if any), Stamp Duty and other transaction charges are as per current prevailing rate and subject to change from time to time.

It is clarified that the above is just an example to explain how intra-day NAV will be calculated for subscription / redemption in Creation of Unit Size directly with the fund in cash. The actual prices at which the purchase / sale transactions are executed will differ for each investor and will be based on the time at which the transaction is executed on the stock exchange(s).

III. Purchase / Sale of Units on the Exchange

The Units of the Scheme are listed on the Capital Market Segment of the National Stock Exchange of India Limited (NSE) / BSE Limited (BSE). The Mutual Fund may at its sole discretion list the Units under the Scheme on any other recognized Stock Exchange(s) at a later date.

An investor can buy/sell Units on a continuous basis on the National Stock Exchange of India Ltd./ BSE Limited (BSE) and/or any other Stock Exchange(s) on which the Units are listed during the trading hours like any other publicly traded stock.

The price of the Units on the Stock Exchange will depend on demand and supply at that point of time and underlying NAV. There is no minimum investment, although Units are purchased /sold in round lots of 1 Unit.

Settlement of Purchase / Sale of the units of Scheme on NSE

Buying /Selling of Units of the Scheme on Stock Exchange is just like buying/ selling any other normal listed security. If an investor has bought Units, an investor has to pay the purchase amount to the broker such that the amount paid is realized before the funds pay-in day of the settlement cycle on the Stock Exchange. If an investor has sold Units, an investor has to deliver the Units to the broker before the securities pay-in day of the settlement cycle on the Stock Exchange. The Units (in the case of Units bought) and the funds (in the case of Units sold) are paid out to the broker on the pay-out day of the settlement cycle on the Stock Exchange. The Stock Exchange regulations stipulate that the trading member should pay the money or Units to the investor within 24 hours of the pay-out.

If an investor has bought Units, he should give standing instructions for 'Delivery-In' to his/her DP for accepting Units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the Units directly to his/her beneficiary account on receipt of the same from Stock Exchange's Clearing Corporation.

An investor who has sold Units should instruct his/her Depository Participant (DP) to give 'Delivery Out' instructions to transfer the Units from his/her beneficiary account to the Pool Account of his/her trading member through whom he/she have sold the Units. The details of the Pool A/C (CM-BP-ID) of his/her trading member to which the Units are to be transferred, Unit quantity etc. should be mentioned in the Delivery Out instructions given by him/her to the DP.

The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the Delivery Out instructions should be given at least 24 hours prior to the cutoff time for the prescribed securities pay-in to avoid any rejection of instructions due to data entry errors, network problems, etc.

Rolling Settlement

As per the SEBI's circular dated September 7, 2021 the rolling settlement on T+1 basis for all trades has commenced from January 27, 2023 onwards. The Pay-in and Pay-out of funds and the securities/units takes place within 1 working days after the trading date.

The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below:

Day Activity

T	The day on which the transaction is executed by a trading member
T+1	Confirmation of all trades including custodial trades latest by 7.30 a.m.
T+1	Processing and downloading of obligation files to brokers /custodians by 7.30 a.m.
T+1	Pay-in of funds and securities by 7.30 a.m.
T+1	Pay out of funds and securities by 1.30 p.m.

While calculating the days from the Trading day (Day T), weekend days (i.e. Saturday and Sundays) and bank holidays are not taken into consideration.

Role of Custodian(s)

The Custodian(s) is responsible for keeping the safe custody of physical gold belonging to the Fund and to segregate the gold from the other assets of the custodian(s) and from the other assets of other clients of the custodian(s). The Custodian(s) are responsible for ensuring smooth inflow/ outflow of physical gold as and when necessary, in the best interest of the investors and also responsibility for loss of/or damage to the physical gold in case of employee infidelity, error and omission due to negligence of Custodian(s) or its appointed agents.

The Custodian(s) liability is limited to the market value of the gold held in the Scheme's allocated account at the time such negligence, fraud or willful default is discovered by the Custodian(s), provided that the Custodian(s) promptly notifies the AMC of its discovery. In the event of a loss caused by the failure of the Custodian(s) to exercise reasonable care, the AMC has the right to seek recovery with respect to the loss against the custodian(s) in breach.

Allocated Accounts:

An allocated account is an account with a bank, to which individually identified gold bars owned by the account holder are credited. The gold bars in an allocated gold account are specific to that account and are identified by a list which shows, for each gold bar, the refiner, assay or fineness, serial number and fine weight. The account holder has full ownership of the gold bars and, except as instructed by the account holder, the bank may not trade, lease or lend the bars.

Transfer of Gold:

At the end of each business day gold is transferred to the Scheme's allocated account. The Custodian allocates specific bars of gold from its gold stocks so that allocated gold bars represent the amount of gold credited to the extent such amount is representable by whole bars. The bars of gold should be held directly by the Custodian. The Custodian updates its records at the end of each business day to identify the specific bars of gold allocated to the Scheme.

The withdrawal of gold from the Scheme for the purpose of redemption will follow the same procedure in the reverse order.

Role of Market Makers

The AMC has appointed two Market Makers to provide continuous liquidity on stock exchanges on an ongoing basis. The AMC may appoint more than two market makers.

Currently, the AMC is not giving any incentives to the Market Makers for providing continuous liquidity on the Stock Exchanges. As and when AMC puts in place incentive structure for the market makers, the addendum to the effect will be issued and uploaded on the website of the AMC.

The role of Market Makers is to ensure liquidity in units of the Scheme on the Stock Exchange(s) where the Units of the Scheme are listed. Market Makers will offer buy and sell quotes (bid and ask quotes) on the Exchange on continuous basis and shall guarantee execution of orders at quoted price and quantity. The Market Makers may for the purpose of creating liquidity subscribe or redeem the Units of the Scheme directly with the AMC in creation unit size e.g. if the Market Maker's net delivery obligation is more than the Units of the Scheme available with it, Market Maker may place subscription request with the AMC. Similarly, if the Market Maker has a net buy position and the same is to be settled in cash, it may redeem Units directly with the AMC.

Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). Further, an advice reflecting the new or additional subscription as well as redemption / switch of Units shall be despatched to the Unit holder within 5 Business Days from the date of receipt of request from the Unit holder. FOR DEMAT ACCOUNT HOLDERS: In addition to the above, Unit holder will receive the holding/transaction statements directly from his depository participant at such a frequency as may be defined in the Depositories Act, 1996 or regulations made there under or on specific request. Since Units will not be issued in non-demat mode, the provisions with respect to Consolidated Account Statement (CAS) are not applicable. For further details, refer SAI.
---------------------	---

Dividend / IDCW	The Dividend / IDCW payments will be transferred to the Unit holders within 7 business days from the record date.
Redemption	Under normal circumstances, the AMC shall transfer redemption or repurchase proceeds to unitholders within 3 (three) business days from the date of redemption or repurchase. However, in case of exceptional circumstances prescribed by AMFI vide its letter no. AMFI/ 35P/MEM-COR/ 74 / 2022-23 dated January 16, 2023, in consultation with SEBI, redemption or repurchase proceeds shall be transferred / dispatched to Unitholders within the time frame prescribed for such exceptional circumstances.
Bank Mandate	In order to protect the interest of Unit holders from fraudulent encashment of cheques, the current SEBI (MF) Regulations, has made it mandatory for investors to mention in their application /redemption request, their bank name and account number. The normal processing time may not be applicable in situations where such details are not provided by Investors / Unit holders. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques and / or any delay / loss in transit. The AMC offers its investors a facility to register multiple bank accounts in a folio. Individuals and HUFs investors can register upto five bank accounts at the folio level and non-individual investors can register upto ten bank accounts at the folio level. Irrespective of the source of payment for subscription, all redemption proceeds will be credited only in the verified bank account of the minor. Please refer to the SAI for more details.
Delay in payment of redemption / repurchase proceeds	In case the redemption or repurchase proceeds are not transferred within 3 Business Days from the date of redemption under normal circumstances, the AMC shall pay interest @ 15% p.a. for the period of delay along with redemption or repurchase proceeds. However, in case of exceptional circumstances prescribed by AMFI vide its letter no. AMFI/ 35P/MEM-COR/ 74 / 2022-23 dated January 16, 2023, in consultation with SEBI, interest will be payable if the redemption or repurchase proceeds are not transferred within the applicable time frame prescribed for such exceptional circumstances. Further, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC / Trustee is required to obtain from the investor / Unit holders verification of identity or such other details relating to subscription for units under any applicable law or as may be requested by a regulatory body or any government authority, which may result in delay in processing the application.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	The list of name(s) and addresses of investors of the Scheme in whose folios there would be unclaimed redemption/dividend amounts would be made available on our website (www.invescomutualfund.com). An investor can obtain details after providing his proper credentials (like PAN, date of birth, etc.) along with other security controls put in place by the AMC. Further, the process for claiming unclaimed redemption and dividend amounts and necessary forms/documents required for the same is also made available on our website. Further, pursuant to para 14.3 of SEBI Master Circular dated June 27, 2024 on treatment of unclaimed redemption and dividend amounts, redemption/dividend amounts remaining unclaimed based on expiry of payment instruments will be identified on a monthly basis and amounts

	of unclaimed redemption/dividend would be deployed in the respective Unclaimed Amount Plan(s) as follows: • Invesco India Liquid Fund - Unclaimed Redemption Plan - Below 3 Years • Invesco India Liquid Fund - Unclaimed Dividend Plan - Below 3 Years • Invesco India Liquid Fund - Unclaimed Redemption Plan - Above 3 Years • Invesco India Liquid Fund - Unclaimed Dividend Plan - Above 3 Years Exit load will not be charged in the above-mentioned plans and TER (Total Expense Ratio) of above plans will be capped as per the TER of direct plan of Invesco India Liquid Fund or at 50 bps, whichever is lower. Unclaimed Amount Plan(s) were launched for the limited purpose of deployment of unclaimed redemption and dividend amounts of the investors and will not be available for regular investments by investors or switches from existing plans/ schemes of the Fund. Investors who claim the unclaimed amount during a period of three years from the due date will be paid initial unclaimed amount along-with the income earned on its deployment. Investors who claim these amounts after 3 years, will be paid initial unclaimed amount along-with the income earned on its deployment till the end of third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. For details of characteristics of above Unclaimed Amount Plan(s), investors are requested to refer the Statement of Additional Information available on our website www.invescomutualfund.com.
Disclosure w.r.t investment by minors	In case of investments by Minor, the minor shall be the sole holder in the account. There shall not be any joint holder with the minor, either as the first holder or as joint holder. The Guardian of the minor should be a natural guardian (i.e. father or mother) or a court appointed legal guardian. The Guardian shall submit the date of birth of the minor along with the supporting documents which are mandatory at the time of opening an account. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor or from a joint account of the minor with parent or legal guardian in accordance with the requirements of Para 17.6.1.a of SEBI Circular dated June 27, 2024. In accordance with Para 17.6.1.aa. of SEBI Master Circular dated June 27, 2024, irrespective of the source of payment for subscription, all redemption proceeds shall be credited only in the verified bank account of the minor, i.e. the account the minor may hold with the parent/ legal guardian after completing all KYC formalities. Standing instructions like SIP, SWP, STP, IDCW Transfer Plan, etc. in respect of a minor's folio shall be registered / executed only till prior to the date of the minor attaining majority, even if such standing instructions in the mandate form might be for a period beyond that date. Minor Unit holder on becoming major shall submit application form along with prescribed documents to AMC/Registrar to change the status from Minor to Major. On the day the minor attains the age of majority, the folio of minor shall be frozen for operation by the guardian and any transactions (financial/ non-financial including fresh Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP) registration after the date of minor

	attaining majority) will not be permitted until the documents to change the status are received by the AMC/RTA. For list of documents and procedure for change in status from minor to major, please refer SAI or website of the Fund i.e. www.invescomutualfund.com . The AMC/RTA will execute standing instructions like SIP, STP, SWP etc. in a folio of minor only upto the date of minor attaining majority though the instruction may be for the period beyond that date.
Any other disclosure in terms of Consolidated Checklist on Standard Observations	There is no minimum balance requirement.

III. OTHER DETAILS

A. Periodic Disclosures

Half yearly disclosures	The Mutual Fund / AMC shall disclose portfolio (along with ISIN) of the Scheme on the website of Mutual Fund (www.invescomutualfund.com) and on the website of AMFI (www.amfiindia.com) in a user-friendly and downloadable spreadsheet format as per the timelines given below: <table><tr><th>Particulars</th><th>Timeline</th><th>Link to access the portfolio</th></tr><tr><td>Monthly Portfolio (as on the last day of the month)</td><td>within 10 days from the close of each month</td><td>AMC: https://www.invescomutualfund.com/literature-and-form?tab=Complete AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure</td></tr><tr><td>Half Yearly Portfolio (as on 31st March & 30th September)</td><td>Within 10 days of each half year</td><td>AMC: https://www.invescomutualfund.com/literature-and-form?tab=HalfYearlyHoldings AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure</td></tr></table>	Particulars	Timeline	Link to access the portfolio	Monthly Portfolio (as on the last day of the month)	within 10 days from the close of each month	AMC: https://www.invescomutualfund.com/literature-and-form?tab=Complete AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure	Half Yearly Portfolio (as on 31 st March & 30 th September)	Within 10 days of each half year	AMC: https://www.invescomutualfund.com/literature-and-form?tab=HalfYearlyHoldings AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure
Particulars	Timeline	Link to access the portfolio								
Monthly Portfolio (as on the last day of the month)	within 10 days from the close of each month	AMC: https://www.invescomutualfund.com/literature-and-form?tab=Complete AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure								
Half Yearly Portfolio (as on 31 st March & 30 th September)	Within 10 days of each half year	AMC: https://www.invescomutualfund.com/literature-and-form?tab=HalfYearlyHoldings AMFI: https://www.amfiindia.com/investor-corner/online-center/portfoliodisclosure								
	For further details, kindly refer SAI.									
Half yearly results	The soft copy of unaudited half yearly financial results of the Scheme as on March 31 and September 30, each year, will be hosted on the website of the Mutual Fund (www.invescomutualfund.com) and on AMFI website (www.amfiindia.com) within one month from the close of each half year (i.e. on 31st March and on 30th September). The link to access unaudited half yearly scheme financials is as follows: <table><tr><td>AMC Website</td><td>https://www.invescomutualfund.com/about-us?tab=Financials</td></tr><tr><td>AMFI Website</td><td>https://www.amfiindia.com/research-information/other-data/accounts-data</td></tr></table>	AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials	AMFI Website	https://www.amfiindia.com/research-information/other-data/accounts-data					
AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials									
AMFI Website	https://www.amfiindia.com/research-information/other-data/accounts-data									
	For further details, kindly refer SAI.									
Annual report	The scheme wise annual report and / or abridged summary thereof shall be hosted on the website of the Mutual Fund (www.invescomutualfund.com) and on AMFI website (www.amfiindia.com) within four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31st March each year). The link to access Scheme Annual Report is as follows: <table><tr><td>AMC Website</td><td>https://www.invescomutualfund.com/about-us?tab=Financials</td></tr></table>	AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials							
AMC Website	https://www.invescomutualfund.com/about-us?tab=Financials									

	AMFI Website https://www.amfiindia.com/research-information/other-data/accounts-data
	For further details, kindly refer SAI.
Disclosure of Risk-o-Meter	The Risk-o-meter shall have following six levels of risk: 1. Low Risk 2. Low to Moderate Risk 3. Moderate Risk 4. Moderately High Risk 5. High Risk and 6. Very High Risk Risk-o-meter disclosed in the product label of the Scheme is based on the Scheme portfolio as on March 31, 2025. The AMC will evaluate the Risk-o-Meter on a monthly basis and shall disclose the same along with the portfolio disclosure within 10 days from the close of each month on our website www.invescomutualfund.com and on the website of AMFI (www.amfiindia.com). Further on an annual basis, the AMC shall disclose the risk level of schemes along with number of times the risk level has changed over the year on our website www.invescomutualfund.com and on the website of AMFI (www.amfiindia.com). Any change in the risk-o-meter will be communicated by way of Notice-cum-Addendum uploaded on website of the Mutual Fund (www.invescomutualfund.com) and by way of an email / SMS to the Unit holders of the Scheme.
Scheme Summary Document (Point 69 of Policy Related emails issued by SEBI Master Circular dated June 27, 2024)	The AMC has provided on its website a scheme summary document which contains details of all the Schemes viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. Scheme summary document is uploaded on the websites of AMC, AMFI and stock exchanges in 3 data formats i.e. PDF, Spreadsheet and a machine readable format (either JSON or XML). Scheme summary document shall be updated by the AMCs on a monthly basis i.e. by 15 th of every month or within 5 working days from the date of change or modification in the scheme information.
Disclosures pursuant to Para 3.6.3 and para 3.6.5 of SEBI Master Circular dated June 27, 2024	• Indicative NAV ('iNAV') of the Scheme i.e. NAV per unit based on the current market value of the portfolio during the trading hours will be disclosed on continuous basis on Stock Exchanges where the Units of the Scheme are listed (currently the National Stock Exchange of India Limited ('NSE') and Bombay Stock Exchange Ltd. ('BSE')). The iNAV will be based on the latest available data for gold and may either be static or dynamic depending upon the availability of the underlying price. • The Tracking Error based on the past one year rolling data will be disclosed on a daily basis on the website of the AMC and AMFI. • The Tracking Difference shall be disclosed on the website of the AMC and AMFI on monthly basis for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units of the Scheme.

B. Transparency / NAV Disclosure

The AMC will calculate the NAVs on daily basis and prominently disclose the NAVs of the Scheme under a separate heading on the website of the Fund (www.invescomutualfund.com) and on the website of AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. If the NAVs are not available before the commencement of business hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs.

The AMC will also calculate intra-day indicative NAV i.e. the per unit NAV based on the current market value of the portfolio of the Scheme during the trading hours and disclose the same on a continuous basis on the stock exchanges where the units of the Scheme are listed as well as on its website. (Currently the National Stock Exchange of India Limited ('NSE') and Bombay Stock Exchange Ltd. ('BSE')). Intra-day indicative NAV will be based on the latest available data for gold and may either be static or dynamic depending upon

the availability of the underlying price. Intra-day indicative NAV will not have any bearing on the creation or redemption of units directly with the AMC by the Market Makers and Large Investors.

Further the Mutual Fund / AMC has extended facility of sending latest available NAVs of the Scheme to the Unit holders through SMS upon receiving a specific request in this regard. Also, information regarding NAVs can be obtained by the Unit holders / Investors by calling or visiting the nearest ISC.

C. Transaction Charges and Stamp Duty

Transaction Charges: The AMC has discontinued the payment of transaction charges to distributors effective March 22, 2024. Accordingly, no transaction charges will be deducted from the subscription amount (lumpsum or Systematic Investment Plan) and the full amount of subscription (after deduction of statutory charges, if any) will be invested in the scheme.

Stamp Duty: A stamp duty of 0.005% of the Transaction Value will be levied on applicable mutual fund transactions i.e. purchases (including switch-in, IDCW reinvestment etc.). Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase, switch-in, installment of Systematic Investment Plan, Systematic Transfer Plan and reinvestment of IDCW to the unitholders will be lower to that extent.

Please refer SAI for further details.

D. Associate Transactions

Please refer to Statement of Additional Information (SAI)

E. Taxation

For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Income		Tax rates in hands of *		
		Resident / Non resident (other than FPI)	Foreign Portfolio Investors ('FPI')	Mutual Fund (as investor)
Dividend (<i>Refer note 2 below</i>)		Applicable slab rate/ flat rate	20%	NIL
Long Term Capital Gain (holding period more than 12 months)	Acquired before 1 April 2023	12.5% (no indexation)	12.5% ¹ (no indexation)	NIL
	Acquired on or after 1 April 2023	12.5% (no indexation)	12.5% ² (no indexation)	
Short Term Capital Gain		Applicable slab rate/ flat rate	30%	NIL

* Tax rates plus applicable surcharge and Health & Education cess

Notes:

1. Invesco Mutual Fund is a Mutual Fund registered with Securities and Exchange Board of India (SEBI) and hence the entire income of the Mutual Fund will be exempt from income tax in accordance with the provisions of Section 10 (23D) of the Act;
2. Income distribution in the form of dividend, if any, made by the Mutual Fund, is taxable in the hands

¹ As amended by the Finance Act, 2025. Previously, for redemption prior to 1 April 2025, the rate was 10% (no indexation) in case of FPI

² As amended by the Finance Act, 2025. Previously, for redemption prior to 1 April 2025, the capital gain is deemed short term since it will be treated as Specified Mutual Fund where not more than 35% is invested in equity.

of the unit holder. Generally, the rate of tax will be as per the applicable slab rate/ flat rate for resident/ non resident and at 20% for FPIs. The tax liability in the hands of the investor would be further increased by applicable surcharge (not exceeding 15%) and Health and Education cess @4%.

In the specific case of investment made in units by non resident in foreign currency, income from such investment is taxable at the flat rate of 20%.

TDS

Such dividend would be subject to TDS @10% (subject to a threshold of INR 10,000 per annum) for resident investors and @20% for non-resident investors (without threshold).

3. Transactions in equity shares of companies, derivatives, units of an Equity Oriented Mutual Fund or units of a business trust entered into on a recognized stock exchange or sale of unlisted equity shares under an initial offer for sale to the public attracts Securities Transaction Tax ('STT'). In relevant cases, the Fund has to bear the STT. The applicable rates are given below:

Sr. No.	Taxable Securities Transaction	STT rate	Payable by
A	Purchase / sale of equity shares (delivery based) or a units of business trust.	0.1%	Purchaser / Seller
B	Sale of units of an Equity Oriented Mutual Fund (delivery based)	0.001%	Seller
C	Sale of equity shares, units of business trusts, units of an Equity Oriented Mutual Fund (non-delivery based)	0.025%	Seller
D	Sale of unit of an Equity Oriented Fund to the Mutual Fund	0.001%	Seller
E	Purchase of unit of an Equity Oriented Fund to the Mutual Fund	NIL	NA

4. As per Section 50AA of the Act, capital gains resulting from the transfer of units of a 'specified mutual fund' acquired on or after April 1, 2023, will be deemed short-term capital gains irrespective of holding period.
5. A non-resident investor (including FPI) eligible to claim treaty benefits, would be governed by the provisions of the Act to the extent that they are more beneficial. Please note that the non-resident claiming such treaty benefit is liable to obtain TRC from their resident's country authorities and required to furnish additional information in electronically file Form 10F on the Indian income-tax portal.

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors / authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

F. Rights of Unitholders

Please refer to Statement of Additional Information (SAI).

G. List of official points of acceptance

Please click on the link below for List of Official Points of acceptance / investor service centres
<https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

H. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations for which action may have been taken or is in the process of being taken by any Regulatory Authority

This section shall contain the details of penalties, pending litigation, etc. for the last 5 financial years and where the penalty was more than 5 lakhs by any regulatory authority is as follows:

1. All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

Nil

2. In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

Nil

3. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.

A show cause notice was issued by the Securities and Exchange Board of India (SEBI) on August 9, 2023 and was duly responded on October 25, 2023. The Noticees preferred settlement of the matter under SEBI (Settlement Proceedings) Regulations, 2018, without admitting or denying the findings of facts and conclusions of law. The said matter was resolved and disposed of vide a settlement order dated April 24, 2024, bearing reference number 'SO/AA/MS/2024-25/7496', in accordance with the provisions of the SEBI (Settlement Proceedings) Regulations, 2018.

4. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

- A civil suit has been filed by an ex-employee of Invesco Asset Management (India) Limited ("AMC") before the High Court of Judicature of Bombay ("Suit"), contesting the termination of his employment by the AMC. The Suit is in the nature of employment litigation and will be defended by the AMC in the regular course.
- Client had invested with Invesco Mutual Fund in May 2022. However, the client passed away in June 2024. Deceased client's wife, who was the registered nominee in the folio, raised a transmission request which was completed. Deceased client's mother has filed a suit in the District Consumer Disputes Redressal Commission against the AMC.

5. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

Nil

Please click on the link below to access the real time data on Penalties, Pending Litigations or proceeding etc.:

<https://www.invescomutualfund.com/literature-and-form?tab=Scheme>

Notes:

1. Any amendments / replacement / re-enactment of SEBI (MF) Regulations subsequent to the date of the Scheme Information Document shall prevail over those specified in this Scheme Information Document.
2. The Scheme under this Scheme Information Document was approved by the Trustee at their Board Meetings held on March 4, 2009.
3. This Scheme Information Document is an updated version of the same in line with the current laws / regulations and other developments.
4. **Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.**

**For and on behalf of the Board of Directors of
Invesco Asset Management (India) Pvt. Ltd.
(Investment Manager for Invesco Mutual Fund)**

Place: Mumbai
Dated: May 30, 2025

**Sd/-
Saurabh Nanavati
Chief Executive Officer**

Official Points of Acceptance of Transaction

INVESCO ASSET MANAGEMENT (INDIA) PRIVATE LIMITED - Ongoing Basis

- Mumbai (Lower Parel): 2101-A, A Wing, 21st Floor, Marathon Futurex, N.M. Joshi Marg, Lower Parel, Mumbai - 400013. Tel. No. 022 67310000.

Invesco Asset Management (India) Private Limited

Corporate & Registered Office: 2101-A, A Wing,
21st Floor, Marathon Futurex, N.M. Joshi Marg,
Lower Parel, Mumbai – 400 013.
CIN No: U67190MH2005PTC153471

T: +91 22 6731 0000
F: +91 22 2301 9422
E: mfservices@invesco.com

To invest:
Call 1800 209 0007
SMS 'invest' to 56677

invescomutualfund.com

Follow us on    

**Mutual Fund investments are subject to market risks,
read all scheme related documents carefully.**